BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 218 / 2024

Dr. Snehal Donde … Applicant

v.

State of Maharashtra & Ors … Respondents

AFFIDAVIT IN REPLY BY RESPONDENT NO. 1,
URBAN DEVELOPMENT DEPARTMENT

Sr. No.	Exhibit No.	Particulars	Page Nos.
1.		Reply by Respondent No.1 Urban Development Department.	
2.	R-I	Copy of the Government Resolution dated 17.11.2017 & 16.02.2023.	
3.	R-II	Copy of the letter dated 01.07.2025 of Urban Development Department & report dated 11.07.2025 of Ambernath Municipal Council.	
4.	R-III	Copy of the approval dated 14.06.2023 by Archaeological Survey of India.	
5.	R-IV	Copy of the letter dated 22.09.2022 of Executive Engineer, Thane Irrigation Department & letter dated 16.12.2022 of Maharashtra Pollution Control Board.	

6.	R-V	Copy of the Survey report dated 17.05.2024 of Groundwater Survey and Development Authority, Thane.	

Pune

Date : 08-08-2025

Adv. Aniruddha S Kulkarni

Counsel for Urban Development Department

Government of Maharashtra

Mobile no. 90287 36209

aniruddha1488@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

[THROUGH PHYSICAL HEARING
(WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO. 218 OF 2024 (WZ)

Dr. Snehal Donde .....**Applicant**

Versus

State of Maharashtra & Ors ..... Respondents

AFFIDAVIT IN REPLY
ON BEHALF OF RESPONDENT NO. 1

I, Sushila Dhondiram Pawar, Age 46 years, Occupation:- Government Service, Presently working as Deputy Secretary of Urban Development Department, do hereby state on solemn affirmation on behalf of Respondent No. 1 as under:-

1. I say that I have read copy of the Original Application with its Annexures. I say that, I am duly authorized by the Respondent No. 1, the Chief Secretary to file this

Affidavit in Reply. I am filing this Affidavit for the purpose of opposing the admission of the present Petition. I reserve my rights to file Additional Affidavit in the above matter, if required or directed by this Hon'ble Tribunal. I say that nothing in the present Reply should be treated as admission of the contents of the Petition, unless the same has specifically been done.

2. I say and submit that the Applicant claiming directions against Respondents to direct the Respondents to remove all illegal constructions, encroachments affecting the water flow of the river Waldhuni by demarcating area of the river Waldhuni with other reliefs.

3. I say that, as per the Government Resolution of the Urban Development Department dated 17.11.2017, grants are provided to the Municipal Councils of the State under the "**Specialized**" scheme for specific works. Accordingly, as per the Government Resolution dated 16.02.2023, regarding the distribution of funds to the Municipal Councils, approval has been

given to distribute funds amounting Rs.123.21 crore for the Shiv Mandir Area Development Project of Ambernath Municipal Council for the year 2022-23.

Copies of the Government Resolution dated 17.11.2017 & 16.02.2023 are annexed collectively herewith & marked as **Exhibit No. R-I.**

I further say that, for the distribution of the above funds, the District Collector, Thane has been declared as the Controlling Officer, the District Administration Officer, Thane as the Drawing and Disbursing Officer and the Ambernath Municipal Council is the implementing mechanism.

4. I say and submit that, the Ambernath Municipal Council (Respondent No. 4) has mentioned in its affidavit that the said works are being carried out by the Municipal Council and permissions have been obtained for the said works. Therefore, vide letter dated 01.07.2025 the Urban Development Department has sought information from the Municipal Council of Ambernath regarding, (a) What action was taken on the letter dated 15.05.2024 given to the Municipal

d Judiciary Department
f Maharashtra
Mumbai 32

Council by the Applicant regarding the cancellation of concreting works in the Waldhuni riverbed, (b) Funds of Rs.123.21 crore has been approved for the Shiv Mandir Area Development Project for Ambernath Municipal Council as per the Government Resolution dated 16.02.2023. What types of works have been undertaken from the said funds. Which authorities have been permitted this work, copies of the said permits should be sent.

5. I say that, pursuant to the letter dated 01.07.2025 the Chief Officer of the Ambernath Municipal Council has submitted report dated 11.07.2025.

   Copies of the letter dated 01.07.2025 of the Urban Development Department & report dated 11.07.2025 of the Ambernath Municipal Council are annexed collectively herewith & marked as **Exhibit No. R-II.**

6. I say and submit that, on perusal of the report dated 11.07.2025 of the Ambernath Municipal Council along with its annexure it reveals that, the Municipal Council

Joint Secretary, Law and ... Government of ... Mantralaya, ...

has obtained the following permissions from various authorities:

On 14.06.2023 approval has been received from the Archaeological Survey of India (ASI) for the Development of the Shiv temple area.

Copies of this approval 14.06.2023 are annexed collectively herewith & marked as **Exhibit No. R-III.**

Vide letter dated 02.08.2022 the Ambernath Municipal Council had applied for a no-objection from the Executive Engineer, Thane Irrigation Department for constructing a bund (घाट) on the flowing water source of the Waldhuni Nala/River adjacent to the ancient Shiva temple and the surrounding area in Ambernath city for the development of the ancient Shiva temple and the surrounding area. The Executive Engineer, Thane Irrigation Department has replied vide letter dated 22.09.2022 that, "The ancient Shiva temple is adjacent to the water flow of the Waldhuni Nala / River and the said Nala / River is not notified. Similarly, a survey has not been done regarding the

Judiciary Department Maharashtra Mumbai-32

blue flood line and the red flood line in this regard. And as per the Government Circular dated 03.05.2018, the jurisdiction of the Water Resources Department is limited to delineating the flood line along the river banks, therefore, no No-objection certificate will be required from the Water Resources Department for the works that are essential and necessary in the public interest in the prohibited and controlled areas. The decision in this regard is to be taken by the local self-Government bodies.

Similarly, vide letter dated 16.12.2022 the Maharashtra Pollution Control Board has informed that, "the project to develop the area will not require No Objection Certificate from the Maharashtra Pollution Control Board. However, if a domestic sewage treatment plant is planned to be set up in this area, then a consent letter from the Maharashtra Pollution Control Board is required for setting up a domestic sewage treatment plant."

Copies of the letter dated 22.09.2022 of the Executive Engineer, Thane Irrigation Department and

Joint Secretary, Law and ... Government ... Mantralaya

letter dated 16.12.2022 of the Maharashtra Pollution Control Board are annexed collectively herewith & marked as **Exhibit No. R-IV**.

7. I say that, Groundwater Survey and Development Authority (भूजल सर्वेक्षण आणि विकास यंत्रणा) (GSDA), Thane has submitted Survey report dated 17.05.2024 with recommendation that, "On the basis of field, hydrogeological conditions, geological setup, existing structure, Groundwater Prospects Map, dug well observation & considering annual rainfall, it is suggested to implement Recharge Shaft in concretization area of river to increase recharge of rainwater. However, if Recharge structure are implemented in the concretized area of stream, it will help in natural groundwater recharge during monsoon, as the monsoon rainfall is the sole source of natural recharge to the ground water regime. Recharge structure had to be done for storm water drain. But ensure that waste water does not seep in while recharging as it could contaminate groundwater

Copy of the Survey report dated 17.05.2024 of Groundwater Survey and Development Authority (भूजल सर्वेक्षण आणि विकास यंत्रणा) (GSDA), Thane is annexed herewith & marked as submitted **Exhibit No. R-V**.

Hence this Affidavit in Reply.

Place:- Mumbai

Date: 23.07.2025

DEPONENT
(Sushila Dhondiram Pawar)
Deputy Secretary
Urban Development Department,
Mantralaya, Mumbai

VERIFICATION

I, Sushila Dhondiram Pawar, Age 46 years, Deputy Secretary of Urban Development Department, on behalf of Respondent No.1, do hereby solemnly affirm that what is stated in the foregoing paragraphs of the abovementioned Affidavit is based upon official records, which I believe to be correct.

Solemnly affirm at Mumbai)
This 23rd day of July, 2025)

DEPONENT
(Sushila Dhondiram Pawar)
Deputy Secretary
Urban Development Department,
Mantralaya, Mumbai

SOLEMNLY AFFIRMED
BEFORE ME BY THE DEPONENT
SMT. ~~SHRI~~ SUSHILA DHONDIRAM PAWAR.
TO WHOM I PERSONALLY KNOW,

I identify the Deponent,

(Arjun Dnyandeo Landge)
Section Officer
Urban Development Department
Mantralaya, Mumbai.

Mumbai, Joint Secretary
Law and Judiciary Department
Dated 23-07-2025 & Oath Officer Appointed
under oaths Act, 1969

Drafted and settled by:-

Adv. Aniruddha Kulkarni,
Advocate for Respondent No. 1
National Green Tribunal

Joint Secretary, Law and Judiciary Department
Government of Maharashtra
Mantralaya, Mumbai-32

Exhibit No. R-710

<u>राज्यातील नगरपरिषदांसाठी लागू असलेल्या "वैशिष्ट्यपूर्ण" योजनेचे निकष व सुधारीत मार्गदर्शक तत्वे निश्चित करणेबाबत.</u>

महाराष्ट्र शासन
नगर विकास विभाग
शासन निर्णय क्रमांक-धोरण-२०१७/प्र.क्र.१७१/नवि-१६
मंत्रालय, मुंबई-४०० ०३२.
दिनांक :- १७ नोव्हेंबर, २०१७.

वाचा :-(१) शासन निर्णय, नगर विकास विभाग, क्र. संकीर्ण-१०२०००/प्र.क्र.४०/२०००/नवि-४, दिनांक २५ फेब्रुवारी,२०००.

(२) शासन निर्णय, नगर विकास विभाग, क्र. जीईएन-२००७/८७३/नवि-१६, दिनांक १६ फेब्रुवारी,२००८ व दिनांक ६ सप्टेंबर,२०१३.

(३) शासन निर्णय, नगर विकास विभाग, क्र. जीईएन-२००७/८७३/नवि-१६, दिनांक ६ सप्टेंबर,२०१३.

प्रस्तावना -

राज्यातील नगरपरिषदांना वैशिष्ट्यपुर्ण कामांसाठी विशेष अनुदान देण्यात येते. सदर योजनेचे निकष संदर्भाधीन क्रमांक (१) ,(२) व (३) येथील शासन निर्णयान्वये विहित करण्यात आलेले आहेत.संदर्भाधीन क्र. (१), (२) व (३) येथील शासन निर्णय अधिक्रमित करून सदर योजनेचे सुधारीत निकष व मार्गदर्शक तत्वे निश्चित करण्याची बाब शासनाच्या विचाराधीन होती.

शासन निर्णय -

राज्यातील नगरपरिषदांसाठी लागू असलेल्या "वैशिष्ट्यपूर्ण" या योजनेची खालील सुधारीत मार्गदर्शक तत्वे निश्चित करण्यास या शासन निर्णयानुसार मान्यता देण्यात येत आहे.

२. सदर योजनेअंतर्गत अनुदानास पात्र नागरी स्थानिक स्वराज्य संस्था :-

राज्यातील अस्तित्वातील सर्व नगरपरिषदा "वैशिष्ट्यपूर्ण" या योजनेअंतर्गत अनुदानास पात्र राहतील.

३. योजनेअंतर्गत घ्यावयाच्या कामांचे स्वरूप :-

(I) **"वैशिष्ट्यपूर्ण" योजनेअंतर्गत विभागाच्या मंजूर नियतव्ययामधून वितरीत करण्यात येणा-या निधीमधून (२२१७ १३०१)** नाविण्यपूर्ण अभिनव अशा स्वरुपाचे कामकाज नगरपरिषदेने हाती घेणे अपेक्षित असून अशा कामास प्राधान्य द्यावयाचे आहे. सदरहू काम नगरपरिषदेच्या आवश्यक व स्वेच्छाधीन कर्तव्याशी सुसंगत असणे आवश्यक आहे. सदर योजनेंतर्गत हाती घेतलेले काम सर्वसाधारणपणे भांडवली स्वरुपाचे असावे ज्यायोगे भविष्यात नगरपालिकांना आर्थिक स्वयंपुर्ण होण्यासाठी कायम स्वरुपी उत्पनाचा स्त्रोत मिळून देण्याच्या दृष्टीने फायदेशीर राहील.

(अ) योजनेअंतर्गत अनुज्ञेय असलेली कामे -

१. प्रशासकीय इमारत - नवीन बांधकाम, विस्तारीकरण, नुतनीकरण, फर्निचर इ. बाबी.

२.बहुपयोगी सभागृहे - सामाजिक सभागृह,समाजमंदिर,वाचनालय, अभ्यासिका, लोकसेवा केंद्र इ. समाजपयोगी बांधकामे

३.नाट्यगृह - नाट्यगृह/प्रेक्षागृह/ सांस्कृतिक केंद्र इ. चे नवीन बांधकाम /विस्तारीकरण/ नुतनीकरण या कामाच्या प्रकाराच्या अनुषंगाने संबधित नगरपरिषदेच्या कार्यक्षेत्रामध्ये नाट्यगृह/सांस्कृतिक केंद्र चालण्याची व्यवहार्यता प्रशासकीय मान्यता देण्यापूर्वी तपासण्यात यावी.

४. व्यापारी संकुल - सदर योजनेअंतर्गत बांधण्यात येणा-या गाळ्यांचे बाजारभावाने मुल्य निश्चित करण्यात यावे व लिलाव पद्धतीने भाडेतत्वावर देण्यात येतील याबाबतची खातरजमा जिल्हाधिकारी यांनी करावी.या अटीवरच या प्रयोजनासाठी निधी अनुज्ञेय राहील.

५. आठवडी बाजार - यामध्ये बाजार ओटे,भाजी मंडई, मच्छीमार्केट, मटण मार्केट,फेरीवाला क्षेत्र इ.

६.स्मशानभूमी - सर्व धर्म/समाज यांच्या स्मशानभूमी

७.हरीतपट्टे/अमृतवने - बगीचा, वृक्षारोपण, हरीतपट्टे विकसित करणे इ. हरीतपट्टे विकसित करताना शासन निर्णय दिनांक १५/०७/२०१७ मधील मार्गदर्शक सूचनांचे पालन करणे बंधनकारक राहील.

८.क्रिडांगण - खेळाची मैदाने,जॉगिंग ट्रक,व्यायामशाळा इ.

९.पाणीपुरवठ्याच्या अत्यावश्यक सेवा - पाण्याची टाकी,जलकुंभ,पाणी मीटर, वितरण व्यवस्था, जलशुद्धीकरण याच्याशी संबधित अत्यावश्यक बाबी इ.

१०. प्रलंबित व रेंगाळलेले प्रकल्प पूर्ण करण्यासाठी निधी (Gap Funding) - केंद्र/राज्य शासनाच्या योजनेमधून हाती घेतलेले प्रकल्प कोणत्याही अपरिहार्य कारणास्तव त्या योजनेमधून निधी उपलब्ध होवू शकत नसल्यास असे प्रकल्प पूर्ण करण्यासाठी सदर योजनेमधून निधी अनुज्ञेय राहील.

<u>(ब) योजनेअंतर्गत अनुज्ञेय नसलेली कामे-</u>

१. नदी सौंदर्यीकरण/तलाव सौंदर्यीकरण करणे, संरक्षक भिंत इ. कामे ही पर्यावऱण विभागाच्या योजेअंतर्गत समाविष्ट आहेत.

२.नदीमधील गाळ काढणे ही बाब जलयुक्त शिवार योजनेमध्ये समाविष्ट आहे

३.जलतरण तलाव

४.रस्ते करीता रस्ता अनुदान देण्यात येते तसेच, नाली/गटार/मलनिस्सारणाची कामे इ. नगरोत्थानमधून प्रकल्प आराखडा बनवून मंजूर करण्यात येतात

५.पथदिवे,हायमास्ट,एल.ई.डी. इ. बाबी ह्या EESL सोबतच्या करारनाम्याअंतर्गत समाविष्ट असल्याने

६.अभिलेख संगणकीकरण (Data Digitization) - आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचलनालय यांच्या स्तरावरून याबाबत एकत्रित कार्यवाही करण्यात येत असल्याने.

७. भू-संपादनाचा मोबदला अथवा वाढीव मोबदला

८.बंधारे बांधणे हे काम जलसंपदा विभाग करीत असल्यामुळे

<u>(क)</u> उपरोक्त (अ) मध्ये नमूद केलेल्या अनुज्ञेय कामांव्यतीरीक्त एखादे काम सदर योजनेअंतर्गत घ्यावयाचे असल्यास तसा प्रस्ताव संबधित नगरपरिषदेने जिल्हाधिकारी यांचे मार्फत शासनास सादर करावा. सदर प्रकरणी प्रशासकीय मान्यतेचे अधिकार शासनास राहतील.

(II) नियोजन विभागाकडून उपलब्ध करून देण्यात येणारा अतिरीक्त नियतव्ययामधून वितरीत करण्यात येणा-या निधीमधून (४२१७ ०६०३) घ्यावयाची कामे शासनस्तरावरून निश्चित करण्यात येतील.

४. कामांची निवड -

(अ) सदर योजनेअंतर्गत उपरोक्त परिच्छेद क्र. (३) मधील नमूद कामांमधून शासनस्तरावरून कामे निश्चित करण्यात येतील.

(ब) ज्या ठिकाणी शासन स्तरावरून कामे निश्चित करण्यात येणार नाहीत तिथे नगरपरिषद ठरावाद्वारे कामे निश्चित करण्यात यावीत. तथापि, व्यापक जनहित विचारात घेवून ठरावाव्यतिरीक्त अन्य काम घेण्याची शिफारस नगराध्यक्ष शासनास करू शकेल.

५. योजनेअंतर्गत करावयाच्या कामांकरीता कार्यान्वयन यंत्रणा-

नगरपरिषद क्षेत्रात घ्यावयाच्या कामांच्या स्वरूपानुसार व आवश्यकतेनुसार कार्यान्वयन यंत्रणा (नगरपरिषद/सार्वजनिक बांधकाम विभाग/महाराष्ट्र जीवन विकास प्राधिकरण इ.) शासनस्तरावरून निश्चित करण्यात येईल.

६. योजनेअंतर्गत करावयाच्या कामांकरीता तांत्रिक मान्यता देणे-

(अ) सदर योजनेअंतर्गत निश्चित करण्यात येणा-या कामांकरीता संबधित कार्यान्वयन यंत्रणेने सविस्तर प्रस्ताव बनवून तांत्रिक मान्यतेचा प्रस्ताव जिल्हाधिकारी यांना सादर करावा.

(ब) स्थापत्य कामाकरीता सार्वजनिक बांधकाम विभाग अथवा महाराष्ट्र जीवन विकास प्राधिकरणाची तांत्रिक मान्यता घेण्यात यावी.

७. योजनेअंतर्गत करावयाच्या कामांकरीता प्रशासकीय मान्यता देणे-

(I) "वैशिष्ट्यपूर्ण" योजनेअंतर्गत विभागाच्या मंजूर नियतव्ययामधून वितरीत करण्यात येणा-या निधीबाबत (२२१७ १३०१) -

(अ) जिल्हाधिकारी यांनी प्रस्तावित कामाची जागा ताब्यात असल्याची खातरजमा करावी. प्रस्तावित काम विकास आराखडा व विकास नियमावली तसेच, प्रचलित नियमांशी सुसंगत असल्याची खातरजमा करावी. प्रस्तावाची सविस्तर

छाननी करून प्रशासकीय मान्यता प्रदान करण्याचे **<u>अधिकार जिल्हाधिकारी यांना राहतील.</u>**

(ब) अनुज्ञेय कामांव्यतीरीक्त एखादे काम सदर योजनेअंतर्गत घ्यावयाचे असल्यास तसा प्रस्ताव संबधित नगरपरिषदेने जिल्हाधिकारी यांचे मार्फत शासनास सादर करावा. अशा प्रकरणी प्रशासकीय मान्यतेचे **<u>अधिकार शासनास राहतील</u>**.

(II) "वैशिष्ट्यपूर्ण" योजनेअंतर्गत नियोजन विभागाकडून मंजूर करण्यात येणा-या विशेष नियतव्ययामधून वितरीत करण्यात येणा-या निधीबाबत (४२१७ ०६०३) –

(अ) शासनस्तरावरून कामे निश्चित करून दिल्यानंतर जिल्हाधिकारी यांनी संबधित कार्यान्वयन यंत्रणेकडून तांत्रिक मान्यतेचा प्रस्ताव प्राप्त करून घ्यावा. प्रस्तावित कामाची जागा ताब्यात असल्याची खातरजमा करावी.प्रस्तावित काम विकास आराखडा व विकास नियमावली तसेच, प्रचलित नियमांशी सुसंगत असल्याची खातरजमा करून प्रशासकीय मान्यतेस्तव शासनास सादर करावा.

(ब) अशा प्रकरणी प्रशासकीय मान्यतेचे संपूर्ण अधिकार शासनास राहतील.

८. योजनेचा वित्तीय आकृतीबंध-

(अ) "वैशिष्ट्यपूर्ण" योजनेअंतर्गत विभागाच्या मंजूर नियतव्ययामधून वितरीत करण्यात येणा-या निधीकरीता (२२१७ १३०१) वित्तीय आकृतीबंध राज्य शासन ९०% व नगरपरिषद १०% असा राहील.

(ब) ज्या प्रकरणी कार्यान्वयन यंत्रणा नगरपरिषद असेल, अशा प्रकरणी नगरपरिषदेने त्यांचा स्व:हिस्सा भरणे बंधनकारक राहील.

(क) ज्या प्रकरणी कार्यान्वयन यंत्रणा नगरपरिषद व्यतिरीक्त अन्य (सार्वजनिक बांधकाम विभाग,महाराष्ट्र जीवन विकास प्राधिकरण,जलसंपदा विभाग,जलसंधारण विभाग,विद्युत विभाग इ.) निश्चिती करण्यात येईल अशा प्रकरणीही नगरपरिषदेने वित्तीय आकृतीबंधानुसार स्व:हिस्सा (१०% हिस्सा) भरणे आवश्यक राहील.

(ड) अशा सर्व प्रकरणी आवश्यक ना-हरकत प्रमाणपत्रे देणे नगरपरिषदेस बंधनकारक राहील.

(इ) नियोजन विभागाकडून उपलब्ध करून देण्यात येणारा अतिरीक्त नियतव्ययाच्या बाबतीत (४२१७ ०६०३) राज्य शासनाचा हिस्सा १००% राहील.

९. योजनेअंतर्गत निधी वितरणाची कार्यपद्धत

(अ) शासनास प्राप्त झालेल्या निवेदन/प्रस्ताव यांच्या अनुषंगाने,सदर योजनेअंतर्गत अनुज्ञेय असलेल्या कामांकरीता नगरपरिषदनिहाय निधी मंजूर करण्यात येईल.उपलब्ध अर्थसंकल्पीय तरतूद व मागणीचे प्रस्ताव विचारात घेवून आवश्यकतेनुसार नगरपरिषदांना अनुदान मंजूर करण्याची कार्यवाही करण्यात येईल.

(ब) सदरचे अनुदान मंजूर करतेवेळी पुढील बाबींचा प्राधान्याने विचार करण्यात येईल,नगरपरिषदेची वित्तीय परिस्थिती, स्थानिक गरज व प्राथमिकता, पूरक विकास प्रकल्पाकरिता, भौगोलिक परिस्थिती, नैसर्गिक आपत्ती , नागरीकरणाचा दर,) पूरक दळणवळण साधनांचा विकास, हागणदारीमुक्त व स्वच्छ शहराची निर्मिती.इत्यादी

१०. योजनेचे कालबद्ध टप्पे –

(अ) सदर योजनेच्या कालबद्ध अंमलबजावणीकरीता पुढीलप्रमाणे टप्पे राहतील –

अ.क्र.	बाब	कार्यवाहीचा विभाग	कालमर्यादा
१	नगरपरिषदनिहाय निधी, कामाचे नाव व कार्यान्वयन यंत्रणा निश्चित करून निधी जिल्हाधिकारी यांना वर्ग करणे	नगर विकास	वित्तीय वर्ष
२	कार्यान्वयन यंत्रणेस निधी वर्ग करणे	जिल्हाधिकारी	७ दिवस
३	शासनस्तरावरून कामे निश्चित झाली नसल्यास कामे निश्चित करणे	नगरपरिषद	२० दिवस
४	निश्चित केलेल्या कामांना सार्वजनिक बांधकाम विभाग/ जीवन विकास प्राधिकरणाकडून	कार्यान्वयन यंत्रणा	१ महिना

	तांत्रिक मान्यता प्राप्त करून घेवून प्रशासकीय मान्यतेस्तव जिल्हाधिकारी यांना प्रस्ताव पाठविणे		
५	प्रशासकीय मान्यता प्रदान करणे	जिल्हाधिकारी	२० दिवस
६	प्रशासकीय मान्यतेस्तव शासनास प्रस्ताव पाठविणे	कार्यान्वयन यंत्रणा	२० दिवस
७	प्रशासकीय मान्यता प्रदान करणे	राज्य शासन	२० दिवस
८	निविदा प्रसिद्ध करणे	कार्यान्वयन यंत्रणा	२० दिवस

(ब) शासन स्तरावरून मंजूर झालेला निधी उपरोक्तप्रमाणे विहीत केलेल्या मुदतीत नगरपरिषदांना वितरीत करणे आवश्यक आहे.सबब,प्रशासकीय मान्यतेच्या प्रस्तावाकरीता निधी जिल्हास्तरावर प्रलंबित ठेवण्यात येवू नये.

(क) सदर योजनेअंतर्गत वितरीत करण्यात येणा-या निधीचे अनुषंगाने उपरोक्त मुदतीत कार्यवाही होणे अपेक्षित आहे.सबब,नगरपरिषदांनी कामे निश्चित करणे/तांत्रिक मान्यता घेणे याबाबत जिल्हाधिकारी यांनी वेळोवेळी आढावा घ्यावा.

११. निधी मंजूरीची मर्यादा :-

(अ)उपलब्ध अर्थसंकल्पीय तरतूद , पात्रतेचे निकष, मागणीचे प्रस्ताव, कामांचे स्वरूप इत्यादी बाबी विचारात घेवून नगरपरिषदनिहाय निधी मंजूरीची मर्यादा निश्चित करण्यात येईल.

(ब)एखाद्या प्रस्तावाची तांत्रिक/प्रशासकीय मान्यता जास्त किंमतीची असल्यास सदर प्रकल्पाकरीता टप्प्या-टप्प्याने निधी वितरीत करण्यात येईल.

१२. योजनेच्या अन्य अटी व शर्थी –

(अ) सदर प्रकल्पाअंतर्गतची कामे ही सार्वजनिक मालकीच्या ठिकाणीच करावीत, कामाचे स्वरुप सार्वजनिक असावे, तसेच त्यामुळे सर्वसमावेशक नागरिकांच्या प्राथमिक सोयी सुविधांमध्ये भर पडणार आहे याची पुन्हा खातरजमा करणे व कुठल्याही खाजगी स्वरुपाच्या कामांना मान्यता देण्यात आली नसल्याची

खातरजमा करणे. हाती घ्यावयाची कामे सर्वसाधारणपणे नागरीकांच्या ठळकपणे लक्षात येतील किंवा नागरीकांना त्या कामांचा स्पष्ट बोध होईल अशा स्वरुपांच्या कामांनाच प्राधान्य देण्यांत यांवेत.

(ब) सदर प्रकल्पाअंतर्गतची कामे सबंधित शहराच्या विकास नियंत्रण नियमावली व विकास आराखडयाशी सुसंगत असल्याची खातरजमा करणे.

(क) सदर प्रकल्पाअंतर्गतच्या कामांना "ई-निविदा" कार्यप्रणालीचा अवलंब करणे बंधनकारक राहील.याबाबत सार्वजनिक बांधकाम विभाग तसेच शासनाने निर्गमित केलेल्या अद्यावत मार्गदर्शक सूचनांचे काटेकोरपणे पालन करण्यात यावे. "ई-निविदा" कार्यप्रणालीचा अवलंब करण्यात येत असल्याची खातरजमा करणे.

(ड) सदर प्रकल्पाअंतर्गत उपलब्ध करून दिलेला निधी त्याच उद्दिष्टासाठी खर्च करण्यात येत असल्याचे, काम गुणवत्तेनुसार झाले आहे किंवा कसे तसेच मंजूर कामावरच मंजूर निधी खर्च झाला आहे किंवा कसे हे पाहणे.

(इ) सदर प्रकल्पाअंतर्गतच्या कामावर करण्यात येणा-या खर्चामुळे आदर्श आचारसंहितेचा भंग होणार नाही हे पाहणे.

(ई) निधी खर्च करताना तो विहीत कार्यपध्दती अनुसरुन सर्व वित्तीय कायदे व नियमांचे तसेच विहीत प्रक्रियेचे अवलंबन करण्यात यावे. निधी खर्च करण्याबाबत वित्त विभागाकडून वेळोवेळी निर्गमित करण्यात आलेल्या शासन निर्णयातील सूचनांचा व वित्तीय अधिकारांच्या मर्यादेत (Financial Power) भंग होणार नाही तसेच, कुठलाही शासन नियम/अधिकाराचा भंग होणार नाही हे पाहणे.

(अ) सदर प्रकल्पाअंतर्गत दुरूस्तीची तथा परिरक्षणाची कामे हाती घेण्यात येत नाहीत हे पाहणे.

(ब) सदर प्रकल्पाअंतर्गतची कामे सुरू करण्यापुर्वीच्या स्थितीचे व काम झाल्यानंतरच्या कामाचे चित्र (Photograph) काढून ठेवणे व मागणीनुसार सादर करणे.

(क) सदर प्रकल्पाअंतर्गतच्या कामांचे त्रयस्थ पक्षाकडून लेखापरिक्षण करून घेणे कार्यान्वयन यंत्रणेस बंधनकारक राहील.

(ड) पायाभूत सुविधाअंतर्गतच्या कोणत्याही कामांची दुरूक्ती होणार नाही याबाबतची दक्षता घेण्यात यावी.

१३. योजनेचे लेखाशिर्ष -

(अ) विभागाच्या मंजूर नियतव्ययातून होणा-या कर्चाच्या बाबतीत -

यासंबंधीचा खर्च मागणी क्र. एफ-२, मुख्य लेखाशिर्ष २२१७, नगर विकास, ८०, सर्वसाधारण, १९२, नगरपरिषदांना सहाय्य, (००) (४२) नगरपरिषदांना वैशिष्ट्यपूर्ण कामासाठी विशेष अनुदान (वेतनेतर) , ३१ , सहायक अनुदाने (वेतनेतर) , (२२१७ १३०१), या लेखाशिर्षाखाली मंजूर तरतुदीमधून भागविण्यात येईल.

(ब) नियोजन विभागाकडून उपलब्ध करून देण्यात येणारा अतिरीक्त नियतव्ययाच्या बाबतीत-

यासंबंधीचा खर्च मागणी क्र. एफ-५, मुख्य लेखाशिर्ष ४२१७, नगरविकासावरील भांडवली खर्च, ८०, सर्वसाधारण, १९२, नगरपरिषदांना सहाय्य, (००) (०८) नगरपरिषदांना वैशिष्ट्यपूर्ण कामासाठी विशेष अनुदान, (४२१७ ०६०३), ३१, सहाय्यक अनुदान या लेखाशिर्षाखाली मंजूर तरतुदीमधून भागविण्यात येईल.

१४. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेताक २०१७१११७१७१६०८५४२५ असा आहे. हा आदेश डिजीटल स्वाक्षरीने साक्षांकित करुन काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

Vivek Shankar Kumbhar

Digitally signed by Vivek Shankar Kumbhar
DN: c=IN, o=Government Of Maharashtra, ou=Urban Development Department, postalCode=400032, st=Maharashtra, 2.5.4.20=ef935067970760fbaec2fa421af2eac23d3b8737b990883be0d8ef292ba28a2f, serialNumber=5e3716fd0fe61ee87305882bc35ee7e757293849e74351e2ab33e4eb40bfb646, cn=Vivek Shankar Kumbhar
Date: 2017.11.17 18:12:28 +05'30'

(विवेक कुंभार)
अवर सचिव,महाराष्ट्र शासन

प्रत,

१. मा.मुख्यमंत्री यांचे अपर मुख्य सचिव, मंत्रालय, मुंबई-३२
२. अपर मुख्य सचिव, वित्त विभाग, मंत्रालय , मुंबई-३२
३. अपर मुख्य सचिव, नियोजन विभाग, मंत्रालय , मुंबई-३२

४. आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय,वरळी, मुंबई-१८
५. सर्व विभागीय आयुक्त
६. सर्व जिल्हाधिकारी
७. सर्व आयुक्त, महानगरपालिका
८. मा.राज्यमंत्री (नगरविकास) यांचे खाजगी सचिव
९. महालेखापाल, महाराष्ट्र-१, मुंबई,
१०. महालेखापाल, महाराष्ट्र-२, नागपूर,
११. अधिदान व लेखा अधिकारी, मुंबई,
१२. सह संचालक, लेखा व कोषागारे, संगणक कक्ष, नवीन प्रशासकीय इमारत, मुंबई.
१३. अधिदान व लेखा अधिकारी, मुंबई निवासी लेखा परिक्षा अधिकारी, मुंबई
१४. सर्व जिल्हा कोषागार अधिकारी
१५. सर्व जिल्हा प्रशासन अधिकारी
१६. वित्त विभाग, व्यय-३/ कोषा प्रशासन-५/अर्थसं-१६/नियोजन विभाग मंत्रालय, मुंबई.
१७. सर्व कार्यासने, नगर विकास विभाग-२, मंत्रालय , मुंबई-३२
१८. कार्यासन नवि-४ नगरविकास विभाग, मंत्रालय, मुंबई.
१९. निवड नस्ती (नवि-१६), नगरविकास विभाग, मंत्रालय, मुंबई.

Regarding the determination of criteria and revised guidelines for the 'Special Grant Scheme' applicable to Municipal Councils in the State."

Government of Maharashtra
Urban Development Department
Government Resolution No.: Policy-2017/CR.171/UD-16
Mantralaya, Mumbai - 400 032
Date: 17 November 2017

Reference:

1. G.R., Urban Development Dept., No. Misc-102000/CR.40/2000/UD-4, dated 25 February 2000
2. G.R., Urban Development Dept., No. GEN-2007/873/UD-16, dated 16 February 2008 and 06 September 2013
3. G.R., Urban Development Dept., No. GEN-2007/873/UD-16, dated 06 September 2013

Preamble:

Special grants are provided to Municipal Councils in the state for specific, innovative works. The criteria for this scheme were previously laid out in the above-mentioned government resolutions. The government has now decided to revise and consolidate these criteria under this resolution.

Government Decision:

The **revised guidelines** for the "Special Grant Scheme" applicable to all Municipal Councils in Maharashtra are approved as follows:

---

2. Eligible Urban Local Bodies for Grant:

All existing Municipal Councils in the State are eligible for grants under this scheme.

---

3. Nature of Works under the Scheme:

(I) Under the scheme, Municipal Councils are expected to undertake innovative and novel types of works from the sanctioned budget of the department (2217 1301). Priority must be given to such works. The work should be in line with the obligatory or discretionary duties of the Municipal Council and should generally be of capital nature, providing a permanent source of income for future self-sustainability of the Municipality.

(A) Permissible Works under the Scheme:

1. Administrative buildings – New construction, extension, renovation, furniture, etc.
2. Multipurpose community halls – Community centres, temples, libraries, study rooms, citizen service centres, etc.
3. Auditoriums – Auditorium/theatre/cultural centres, new construction/extension/ renovation. Feasibility should be checked before administrative approval.
4. Commercial complexes – shops built under this scheme must be valued at market rate and given on lease by auction process. District Collector must verify this.
5. Weekly markets – market sheds, vegetable markets, fish/meat markets, hawker zones, etc.
6. Crematoriums – For all religions/communities
7. Green belts/Amrut forests – Parks, plantations, green development (must follow guidelines dated 15/07/2017).
8. Sports grounds – playgrounds, jogging tracks, gyms, etc.
9. Essential water supply services – water tanks, reservoirs, meters, distribution systems, purification, etc.
10. Gap funding – for projects under state/central schemes that remain incomplete due to unavoidable reasons.

(B) Non-Permissible Works under the Scheme:

1. River beautification/pond beautification/retaining walls (covered under Environment Department)
2. Desilting of rivers (included in Jalyukt Shivar Yojana)
3. Swimming pools
4. Roads, drainage, sewage works (covered under Nagarothan Scheme)
5. Street lights, high masts, LEDs (covered under EESL agreements)
6. Data digitization – undertaken at the Directorate level
7. Land acquisition or compensation
8. Dams – responsibility of Water Resources Department

(C) If any work outside the list in (A) is proposed, it must be submitted via District Collector to the government. Administrative approval rights remain with the government.

(II) Works under the additional budget from Planning Department (4217 0603) will be decided at government level.

---

4. Selection of Works:

(a) Works from clause (3) will be finalized at the government level.

(b) If not finalized by the government, the Municipal Council may decide by resolution. The President of the Council may also recommend additional works in public interest.

---

5. Implementing Agencies:

Depending on the nature and need, implementing agencies (Municipal Council / PWD / MJP, etc.) will be decided by the government.

---

6. Technical Sanction:

(a) Implementing agency shall submit a detailed proposal to the District Collector.

(b) For construction works, technical sanction must be obtained from PWD or MJP.

---

7. Administrative Sanction:

(I) For works under 2217 1301:

(a) District Collector must verify land possession, consistency with Development Plan, and current rules. Collector holds power to grant approval.

(b) For non-permissible works, proposal must go to the government via District Collector. Government holds approval power.

(II) For works under 4217 0603:

(a) After work is finalized, District Collector must obtain technical sanction, verify land possession, and consistency, then send to the government for approval.

(b) Government retains full administrative approval power.

---

8. Financial Pattern:

(a) For 2217 1301: 90% State Govt., 10% Municipal Council

(b) Municipal Councils must contribute their share, regardless of implementing agency

(c) In cases where the implementing agency is other than the Municipal Council (such as the Public Works Department, Maharashtra Jeevan Pradhikaran, Water Resources Department, Water Conservation Department, Electricity Department, etc.), even in such cases, the

Municipal Council shall be required to contribute its share (10% share) as per the financial structure.

(d) NOCs must be submitted accordingly

(e) For 4217 0603: 100% State Govt.

---

9. Grant Disbursement Process:

(a) Based on received proposals, grants will be approved Municipal Council-wise depending on available funds and need.

(b) Priority will be given considering financial condition, public need, supplementary projects, geographical conditions, natural disasters, urbanization, sanitation, etc.

---

10. Time-bound Implementation:

S. No.	Activity	Responsible Dept.	Timeframe
01	Deciding funds, works, agency	Urban Dev. Dept.	Financial year
02	Disbursing funds to agency	District Collector	7 days
03	Work finalization (if not decided by govt.)	Municipal Council	20 days
04	Tech. sanction & admin proposal submission	Implementing Agency	1 month
05	Granting administrative approval	District Collector	20 days
06	Submitting to government for approval	Implementing Agency	20 days
07	Government approval	State Govt.	20 days
08	Tender publication	Implementing Agency	20 days

(b) Approved funds must not be held pending at district level.

(c) Timely compliance is mandatory.

---

11. Grant Sanction Limit:

(a) Sanction limit will depend on available budget, eligibility, proposals, type of work, etc.

(b) If estimates exceed budget, funding may be released in phases.

---

12. Other Conditions:

(a) Works must be on public land and benefit public utilities.

(b) Must comply with local DCR and Development Plans.

(c) E-tendering is mandatory. Follow latest PWD/government guidelines.

(d) Ensure work is done as per quality, intended purpose, and no misuse of funds.

(e) Ensure no violation of Model Code of Conduct.

(f) Ensure compliance with all financial rules and directives.

(g) No repairs/maintenance allowed under this scheme.

(h) Photos before and after must be documented.

(i) Third-party audit is mandatory.

(j) No repair of existing infrastructure is permitted.

---

13. Accounting Heads:

(a) For 2217 1301:

Demand No. F-2, Major Head 2217 – Urban Development, 80-General, 192– Assistance to Municipalities, (00)(42) – Special Grant (Non-salary), Sub-head 31.

(b) For 4217 0603:

Demand No. F-5, Major Head 4217 – Capital Expenditure, 80-General, 192– Assistance to Municipalities, (00)(08) – Special Grant, Sub-head 31.

---

14. Availability:

This GR is available on Maharashtra Government website www.maharashtra.gov.in with code **201711171716085425**, issued under digital signature.

By the order and in the name of the Governor of Maharashtra,

(Vivek Shankar Kumbhar)

Under Secretary, Government of Maharashtra

Copy to:

1. Additional Chief Secretary to the Hon. Chief Minister, Mantralaya, Mumbai-32
2. Additional Chief Secretary, Finance Department, Mantralaya, Mumbai-32
3. Additional Chief Secretary, Planning Department, Mantralaya, Mumbai-32
4. Commissioner and Director, Directorate of Municipal Administration, Worli, Mumbai-18
5. All Divisional Commissioners
6. All District Collectors
7. All Municipal Commissioners
8. Private Secretary to the Hon. Minister of State (Urban Development)
9. Accountant General, Maharashtra-I, Mumbai
10. Accountant General, Maharashtra-II, Nagpur

11. Comptroller and Auditor General, Mumbai
12. Joint Director, Accounts and Treasuries, Computer Section, New Administrative Building, Mumbai
13. Comptroller and Auditor General, Mumbai, Resident Audit Officer, Mumbai
14. All District Treasury Officers
15. All District Administrative Officers
16. Finance Department, Expenditure-3 / Treasury Administration-5 / Economic Affairs-16 / Planning Department, Mantralaya, Mumbai
17. All Desks, Urban Development Department-2, Mantralaya, Mumbai-32
18. Desk Navi-4, Urban Development Department, Mantralaya, Mumbai
19. Selected Records (Navi-16), Urban Development Department, Mantralaya, Mumbai

"वैशिष्ट्यपूर्ण"योजनेअंतर्गत नगरपरिषदांना निधी वितरीत करण्याबाबत.

सन २०२२-२३ लेखाशिर्ष (४२१७ ०६०३) अंतर्गत अंबरनाथ नगर परिषद जि. ठाणे करिता रक्कम रु. १२३.२१ कोटी (प्रकल्प किंमत रु. १३८.२१ कोटी)

महाराष्ट्र शासन

नगर विकास विभाग

शासन निर्णय क्रमांक-तिर्थक्षे-२०२०/प्र.क्र.१११/भाग-१/नवि-१६

मंत्रालय, मुंबई-४०० ०३२.

दिनांक :- १६ फेब्रुवारी, २०२३.

संदर्भ :-

(१) शासन निर्णय नगर विकास विभाग, क्र. धोरण-२०१७/प्र.क्र.१७१/नवि-१६, दिनांक १७ नोव्हेंबर, २०१७

(२) शासन निर्णय नगर विकास विभाग, क्र. धोरण-२०१७/प्र.क्र.१७१/नवि-१६, दिनांक ३० सप्टेंबर, २०२०

(३) वित्त विभाग, शासन परिपत्रक क्र.अर्थसं-२०२२/प्र.क्र.४३/अर्थ-३, दिनांक ४ एप्रिल,२०२२

(४) शासन निर्णय नगर विकास विभाग, क्र. तिर्थक्षे-२०२०/प्र.क्र.१११/नवि-१६ दिनांक ०३ डिसेंबर, २०२०

प्रस्तावना :-

राज्यातील नगरपरिषदांना वैशिष्ट्यपूर्ण कामासाठी विशेष अनुदान देण्यात येते. सदर योजनेचे सुधारीत निकष व मार्गदर्शक तत्वे संदर्भाधीन क्रमांक (१) व (२) येथील शासन निर्णयान्वये विहित करण्यात आलेले आहेत. सदर शासन निर्णयांच्या अनुषंगाने, **"वैशिष्ट्यपूर्ण"** या योजनेअंतर्गत राज्यातील नगर परिषद / नगर पंचायतींना निधी देण्यात येतो. संदर्भाधीन क्र. (४) येथील शासन निर्णयान्वये रु. ४३,४१,९२,०००/- एवढ्या किंमतीच्या प्रकल्पास मंजूरी देऊन रु.१५.०० कोटी एवढा निधी वितरीत करण्यात आला होता. सदर प्रकल्पाच्या सुधारित किंमतीस मंजूरी देऊन निधी वितरीत करण्याची बाब शासनाच्या विचाराधीन होती.

शासन निर्णय :-

"नगरपरिषदांना वैशिष्ट्यपूर्ण कामासाठी विशेष अनुदान" या योजनेंतर्गत **शिवमंदिर परिसर विकासाच्या सोबत जोडलेल्या विवरपणपत्रातील रक्कम रु. १३८.२१** कोटी (**अक्षरी रक्कम रु. एकशे अडोतीस कोटी एकवीस लक्ष फक्त**) या कामांस मान्यता देण्यात येत असून उर्वरित **रक्कम रु. १२३.२१ (अक्षरी रक्कम रु. एकशे तेवीस कोटी एकवीस लक्ष फक्त)** इतका निधी वितरीत करण्यास खालील अटी व शर्तींच्या अधीन राहून या शासन निर्णयान्वये मंजूरी देण्यात येत आहे.

२. सदर प्रकल्प खर्चाचा १००% हिस्सा राज्य शासनाचा राहणार आहे. त्यामुळे सदर प्रकल्पाअंतर्गत निश्चित करण्यात आलेल्या कामांना एकत्रित प्रकल्प खर्चाच्या मर्यादेत सक्षम प्राधिकाऱ्यांची तांत्रिक मान्यता प्राप्त झाली असल्याची खातरजमा संबधित जिल्हाधिकारी यांनी करून घ्यावी व संदर्भाधीन क्र. (२) येथील शासन निर्णयानुसार जिल्हाधिकारी यांनी प्रशासकीय मान्यता प्रदान करावी.

३. सदर प्रकल्पाअंतर्गतची कार्यान्वयन यंत्रणा **"नगरपरिषद"** राहील.

४. सदर शासन निर्णयानुसार प्रत्येक कामाच्या रक्कम रू. १०.०० लक्ष अथवा त्यापेक्षा जास्त किमतीस मान्यता देण्यात आली आहे.सबब, तांत्रिक मान्यता दिलेल्या प्रत्येक कामाच्या रक्कम रू. १०.०० लक्ष अथवा त्यापेक्षा जास्त किमतीच्या प्रत्येक कामास प्रशासकीय मान्यता प्रदान करण्यात करण्यात यावी. एखाद्या कामाची तांत्रिक मान्यता कमी किंमतीची (रू. १० लक्ष पेक्षा कमी किंमतीचे काम) असल्यास सदर कामे एकत्रित करून प्रशासकीय मान्यता (Package) प्रदान करण्यात यावी. सदर एकत्रित प्रशासकीय मान्यतेची (Package) ई-निविदा करणे अपेक्षित आहे. सदर एकत्रित प्रशासकीय मान्यतेची ई-निविदा करणे अपेक्षित आहे. प्रत्येक काम ई-निविदेने करणे बंधनकारक असून, प्रशासकीय मान्यतेच्या (Package) रकमेचे पुनश्चः विलगीकरण (Splitting) करून कार्यादेश देणे ही गंभीर अनियमितता समजण्यात येईल व याची जबाबदारी संबधित जिल्हाधिकारी यांची राहील.

५. सदर योजनेअंतर्गत करण्यात येणारी कामे अन्य कोणत्याही योजनेतून अथवा स्व:उत्पन्नातून होत नाहीत याची खातरजमा जिल्हाधिकारी यांनी करून घ्यावी.कोणत्याही परिस्थितीत कामांची दुरूक्ती होणार नाही याची दक्षता जिल्हाधिकारी यांनी घ्यावी.

६. सदर प्रकल्पाअंतर्गतच्या कामांच्या "ई-निविदा" अंती प्रकल्प खर्च निश्चित करण्यात यावा. सदरचा प्रकल्प खर्च हा तांत्रिक व प्रशासकीय मान्यता देण्यात आलेल्या प्रकल्प खर्चापेक्षा जास्तीचा असल्यास, अशा जास्तीच्या खर्चासाठी कुठल्याही स्वरुपात अतिरिक्त अनुदान शासनाकडून उपलब्ध करुन दिले जाणार नाही.

७. "ई-निविदा" अंतीचा प्रकल्प खर्च हा तांत्रिक व प्रशासकीय मान्यता देण्यात आलेल्या प्रकल्प खर्चापेक्षा कमी असल्यास, सदर कमी झालेल्या खर्चाच्या राज्य शासन हिस्स्याची रक्कम शासनास जमा करावी. सदरची जबाबदारी आहरण व संवितरण

अधिकारी यांची राहील. प्रत्येक काम किमान रू.१० लक्ष किंमतीचे राहील याची दक्षता घेण्यात यावी.

८. जिल्हाधिकारी, यांची जबाबदारी खालीलप्रमाणे राहील:-

(अ) सदर प्रकल्पाअंतर्गतची कामे ही सार्वजनिक मालकीच्या ठिकाणीच करावीत, कामाचे स्वरुप सार्वजनिक असावे, तसेच त्यामुळे सर्वसमावेशक नागरिकांच्या प्राथमिक सोयी सुविधांमध्ये भर पडणार आहे याची पुन्हा खातरजमा करणे व कुठल्याही खाजगी स्वरुपाच्या कामांना मान्यता देण्यात आली नसल्याची खातरजमा करणे.

(ब) सदर प्रकल्पाअंतर्गतची कामे सबंधित शहराच्या विकास नियंत्रण नियमावली व विकास आराखडयाशी सुसंगत असल्याची खातरजमा करणे.

(क) सदर प्रकल्पाअंतर्गतच्या कामांना "ई-निविदा" कार्यप्रणालीचा अवलंब करणे बंधनकारक राहील.याबाबत सार्वजनिक बांधकाम विभाग तसेच शासनाने निर्गमित केलेल्या अद्यावत मार्गदर्शक सूचनांचे काटेकोरपणे पालन करण्यात यावे."ई-निविदा" कार्यप्रणालीचा अवलंब करण्यात येत असल्याची खातरजमा करणे.

(ड) सदर प्रकल्पाअंतर्गत उपलब्ध करून दिलेला निधी त्याच उद्दिष्टासाठी खर्च करण्यात येत असल्याचे, काम गुणवत्तेनुसार झाले आहे किंवा कसे तसेच मंजूर कामावरच मंजूर निधी खर्च झाला आहे किंवा कसे हे पाहणे. तसेच दर सहा महिन्यांनी जिल्ह्यांतर्गत या योजनेखाली हाती घेण्यात आलेल्या कामांचा आढावा घेणे.

(इ) सदर प्रकल्पाअंतर्गतच्या कामावर करण्यात येणा-या खर्चामुळे व निधी आहरीत करण्यामुळे आदर्श आचारसंहितेचा भंग होणार नाही हे पाहणे. अशी बाब असल्यास सदरचा निधी आहरीत करू नये.

(ई) निधी खर्च करताना तो विहीत कार्यपध्दती अनुसरुन सर्व वित्तीय कायदे व नियमांचे तसेच विहीत प्रक्रियेचे अवलंबन करण्यात यावे. निधी खर्च करण्याबाबत वित्त विभागाकडून वेळोवेळी निर्गमित करण्यात आलेल्या शासन निर्णयातील सूचनांचा व वित्तीय अधिकारांच्या मर्यादेत (Financial Power) भंग होणार नाही तसेच, कुठलाही शासन नियम/अधिकाराचा भंग होणार नाही हे पाहणे.

(फ) सदर योजनेअंतर्गत करण्यात येणा-या रस्त्यांच्या कामांना इतर कोणत्याही योजनेमधून प्रशासकीय मान्यता देण्यात आलेली नाही अथवा सदरची कामे करण्यात आलेली नाही याची खातरजमा जिल्हाधिकारी यांनी करावी.

(ग) सध्या सुरू असलेल्या पाणीपुरवठा व मलनिस्सारणाच्या प्रकल्पामुळे प्रस्तावित रस्त्यांचे उत्खनन होणार नाही अशाप्रकारे कामांचे नियोजन करावे.प्रस्तावित रस्त्यांच्या ठीकाणांवरील पाणीपुरवठा व मलनिस्सारण प्रकल्पाची कामे पूर्ण झाल्यानंतरच सदर रस्त्यांची कामे होतील याची खातरजमा जिल्हाधिकारी यांनी करावी.

(च) कामाच्या चुकीच्या नियोजनामुळे पाणीपुरवठा व मलनिस्सारणाच्या प्रकल्पामुळे नव्याने करण्यात येणा-या रस्त्यांचे उत्खनन होऊन निधीचा अपव्यय होणार नाही यावर नियंत्रण ठेवण्याची जबाबदारी जिल्हाधिकारी यांची राहील.

९. कार्यान्वयन यंत्रणेची जबाबदारी खालीलप्रमाणे राहील:-

(अ) सदर प्रकल्पाअंतर्गत दुरूस्तीची तथा परिरक्षणाची कामे हाती घेण्यात येत नाहीत हे पाहणे.

(ब) सदर प्रकल्पाअंतर्गतची कामे सुरू करण्यापुर्वीच्या स्थितीचे व काम झाल्यानंतरच्या कामाचे चित्र (Photograph) काढून ठेवणे व मागणीनुसार सादर करणे.

(क) सदर प्रकल्पाअंतर्गतच्या कामांचे त्रयस्थ पक्षाकडून लेखापरिक्षण करून घेणे कार्यान्वयन यंत्रणेस बंधनकारक राहील.

१०. यापुर्वी या योजनेखाली झालेल्या खर्चाबाबतची उपयोगिता प्रमाणपत्रे व सदर शासन निर्णयान्वये उपलब्ध करून दिलेल्या निधीचे उपयोगिता प्रमाणपत्र विहित प्रपत्रात संबधित नागरी स्थानिक स्वराज्य संस्थेकडून उपलब्ध करून घेऊन, संबंधित महालेखापाल कार्यालयाकडे सादर करण्याची जबाबदारी संबधित जिल्हाधिकारी यांची राहील.तसेच, उपयोगिता प्रमाणपत्राची एक प्रत आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय, वरळी, मुंबई यांचेकडे सादर करावी.

११. दिनांक ३१ मार्च २०२४ अखेर ही निधी खर्च करण्याची मुदत संपल्यानंतर आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय, वरळी, मुंबई यांनी या लेखाशिर्षाखाली सन २०२२-२०२३ करीता वितरीत करण्यात येणा-या सर्व निधीच्या उपयोगिताचे प्रमाणपत्र

प्राप्त करून घ्यावे. सदरची उपयोगिताचे प्रमाणपत्र एकत्रितरीत्या संबंधित महालेखापाल कार्यालयाकडे सादर करून खर्चित व अखर्चित निधीचा अहवाल शासनास सादर करावा.

१२. या शासन निर्णयानुसार मंजूर व वितरीत करण्यात येत असलेल्या निधी करीता जिल्हाधिकारी, ठाणे यांना नियंत्रक अधिकारी तसेच, जिल्हा प्रशासन अधिकारी, ठाणे यांना यापुढे आहरण व संवितरण अधिकारी म्हणून घोषित करण्यात येत आहे. जिल्हाधिकारी, ठाणे / जिल्हा प्रशासन अधिकारी, ठाणे यांनी सदरचा निधी कार्यान्वयन यंत्रणेस वितरीत करावा.

१३. संदर्भाधीन क्र. (१) येथील शासन निर्णयान्वये ""**नगरपरिषदांना वैशिष्ट्यपूर्ण कामासाठी विशेष अनुदान**"" या योजनेस प्रशासकीय मान्यता देण्यात आली असून, सदर शासन निर्णयातील सर्व अटी व शर्ती बंधनकारक राहतील. सदरच्या अटी व शर्तीची पुर्तता झाल्याची व प्रकल्पास सक्षम प्राधिका-यांची तांत्रिक व प्रशासकीय मान्यता प्राप्त झाल्याची खातरजमा करण्यात यावी.

१४. सदरचे अनुदान दिनांक ३१ मार्च २०२४ अखेर खर्ची पडेल याची दक्षता घ्यावी. दिनांक ३१ मार्च २०२४ अखेरचा अखर्चित निधी संबधितांनी व्याजासह शासनाच्या खाती तात्काळ जमा करावा.

१५. या शासन निर्णयान्वये निधी वितरीत करावयाच्या नागरी स्थानिक स्वराज्य संस्थांना या लेखाशिर्षाखाली सन २०२१-२२ करिता वितरीत कलेल्या निधीपैकी १००% खर्चाचे विनियोग झाले असल्याची खातरजमा आहरण व संवितरण अधिकारी यांनी करावी व असे उपयोगिता प्रमाणपत्र देयकासोबत जिल्हा कोषागारात सादर करावे.

१६. या लेखाशिर्षाखाली यापूर्वी वितरीत केलेल्या निधीच्या अनुषंगाने लेखापरीक्षण / महालेखापाल यांच्याकडून कोणतेही गंभीर आक्षेप नाहीत याची खातरजमा आहरण व संवितरण अधिकाऱ्याने करावी व गंभीर आक्षेप असल्यास निधी आहरीत करुन नये.

१७. राज्य शासनाकडून मंजूर करण्यात आलेला निधी तात्काळ संबधित नागरी स्थानिक स्वराज्य संस्था/ कार्यान्वयन यंत्रणा यांना **कोणत्याही प्रकारची कपात न करता** वितरीत करण्यात यावा.

१८. या शासन निर्णयान्वये निधी वितरीत करावयाच्या नागरी स्थानिक स्वराज्य संस्थांकडे या लेखाशिर्षाखाली यापुर्वी वितरीत केलेला निधी अखर्चित असल्यास, वित्त विभागाचा शासन निर्णय क्रमांक : संकीर्ण-१०१५/प्र.क्र.१८/अर्थोपाय दिनांक २५ ऑगस्ट, २०१५ व शासन निर्णय क्रमांक : संकीर्ण-१०.०२/प्र.क्र.१२८/अर्थोपाय दिनांक ६ जून,२००८

तसेच, नगर विकास विभाग शासन निर्णय क्रमांक संकिर्ण-११९८/प्र.क्र.३०/न.वि.-०४, दिनांक १२ मार्च,२०१८, दिनांक ४ जून, २०१८, दिनांक ९ ऑगस्ट,२०१८, दिनांक १५ डिसेंबर, २०१८, दि.०१ जून, २०१९,दि.२६ फेब्रुवारी,२०२०, दि.११ जुन,२०२०,दि.२१ मे, २०२१व दि.२८ मार्च,२०२२ अन्वये कार्यवाही करावी.

१९. यासंबंधीचा खर्च मागणी क्र.एफ-५, मुख्य लेखाशिर्ष ४२१७, नगर विकासावरील भांडवली खर्च, ८०, सर्वसाधारण,१९२, नगरपरिषदांना सहाय्य, (००) (०८) नगर परिषदांना वैशिष्ट्यपूर्ण कामासाठी विशेष अनुदान (कार्यक्रम), (४२१७ ०६०३), ३१, सहाय्यक अनुदाने (वेतनेत्तर), या लेखाशिर्षाखाली सन २०२२-२०२३ मधील मंजूर तरतुदीमधून भागविण्यात यावा.

२०. सदर शासन निर्णय वित्त विभागाचे शासन परिपत्रक क्र. अर्थसं-२०२२/प्र.क्र.४३/अर्थ-३, दि. ४ एप्रिल,२०२२ अन्वये या विभागास प्रदान केलेल्या अधिकारात तसेच सदर परिपत्रकातील अटी व शर्तींच्या अधीन राहून मुक्त करण्यात येत आहे.सदर परिपत्रकाच्या परिशिष्टातील अ.क्र.९ मधील तपासणीसुचीतील अ.क्र.१ ते १० मधील लागू असलेल्या अटी व शर्तीची पुर्तता होत असल्याचे प्रमाणीत करण्यात येत आहे.

२१. संदर्भाधीन क्र. (१) (२) व (३) येथील शासन निर्णयामधील अन्य सर्व अटी व शर्ती लागू राहतील.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

(श्रीकांत आंडगे)
उप सचिव,महाराष्ट्र शासन

प्रत,

१. मा.मुख्यमंत्री महोदयाचे अपर मुख्य सचिव मंत्रालय, मुंबई
२. विभागीय आयुक्त, कोकण
३. आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय,बेलापूर भवन ७ वा मजला, नवी मुंबई - ४०० ६१४.
४. जिल्हाधिकारी, ठाणे
५. महालेखापाल, महाराष्ट्र-१, मुंबई
६. महालेखापाल, महाराष्ट्र-२, नागपूर
७. अधिदान व लेखा अधिकारी, मुंबई
८. सह संचालक, लेखा व कोषागारे, संगणक कक्ष, नवीन प्रशासकीय इमारत, मुंबई
९. अधिदान व लेखा अधिकारी, मुंबई निवासी लेखा परिक्षा अधिकारी, मुंबई
१०. सहायक संचालक, नगरपरिषद प्रशासन संचालनालय,नवी मुंबई - ४०० ६१४
११. अधिक्षक अभियंता, सार्वजनिक बांधकाम विभाग, ठाणे
१२. जिल्हा प्रशासन अधिकारी, ठाणे

१३. मुख्याधिकारी, अंबरनाथ नगर परिषद जि. ठाणे
१४. वित्त विभाग, व्यय-३/ कोषा प्रशासन-५/अर्थसं-१६/नियोजन विभाग मंत्रालय, मुंबई
१५. कार्यासन नवि-४ नगरविकास विभाग, मंत्रालय, मुंबई.
१६. निवड नस्ती (नवि-१६), नगरविकास विभाग, मंत्रालय, मुंबई.

शासन निर्णय क्रमांक- तिर्थक्षे-२०२०/प्र.क्र.१११/भाग-१/नवि-१६
दिनांक १६ फेब्रुवारी, २०२३ सोबतचे विवरणपत्र
अंबरनाथ नगरपरिषद जि. ठाणे क्षेत्रातील कामे

Sr. NO	Name of Work	Estimitted Cost of Civil work (in Rupees)	Estimitted Cost of Electricity + FF work (in Rupees)
1	Entrance Gate	6422193	
2	Entrance Circle & Nandi	9931292	1105126.6
3	Commercial Plaza		
A	Restaurant	16137212	2429964.42
B	Soviniour Shop	17661370	2295225.5
C	Ticket Counter	10675153	1704652.67
D	Exibition Center	27816123	3594821.71
E	Theatre	35816182	21223527.73
F	Toilet / Chapal Stand	15194651	1255062.41
G	Exibition - 1	23225677	3785348.68
H	Exibition - 2	26130741	4328400.98
4	Flower Shops (18)	8227457	1344389.61
5	Jalkund / Open Restaurant	10305153	933709.42
6	Amphi Theater / Shivmukh	26666136	2458413.8
7	Festival Ground	10389274	967403.9
8	Bhakta Nivas	145368092	10786279
9	Ghat		
A	Bridge (Pristressed)	34959981	
B	Gate (Bridge)	4188172	
C	Ghat along ambarnath site & Storm water drain	195486474	21496381.79
D	Ghat along Ulhasnagar site	197332319	24085211.58
E	Check dam, sump & Pumphouse	19781967	1011381.55
10	Parking Plaza	90623076	9132235.65
11	Decorative wall Prakashnagar	20048284	1655141.93
12	Internal roads (Cobbal Road) & Storm water drain	58848025	5473475.8
	Total Amount	1011235004	121066154.7
	GST at 18 %	182022301	21791908
	Insurance Charge 0.5%	5056175	605331
	Contigency 2 & 2.5 %	20233509	3026654
	Total	1218546989	146490047.7
	Techinal Sanction Fee 1.25%	15231837	1831126
	Grand Total	**1233778826**	**148321173.7**
	Total Cost	**1382100000**	

(sd.) 16/02/23

Regarding distribution of funds to Municipal Councils under the "Vaishishtyapurna" Scheme.

Under Budget Head (4217 0603) for the year 2022-23

For Ambernath Municipal Council, District Thane

Amount ₹123.21 Crores

(Project Cost ₹138.21 Crores)

Government of Maharashtra
Urban Development Department
Government Resolution No.: Tirthkshe-2020/Pr. No.111/Part-1/Navi-16
Mantralaya, Mumbai – 400 032
Date: 16 February 2023

References:

(1) Government Resolution, Urban Development Department, No. Dhoran-2017/Pr. No. 171/Navi-16, dated 17 November 2017

(2) Government Resolution, Urban Development Department, No. Dhoran-2017/Pr. No. 171/Navi-16, dated 30 September 2020

(3) Finance Department, Government Circular No. ArthSan-2022/Pr. No. 43/Arth-3, dated 4 April 2022

(4) Government Resolution, Urban Development Department, No. Tirthkshe-2020/Pr. No. 111/Navi-16, dated 3 December 2020

Preamble:

Special grants are provided to Municipal Councils for "Vaishishtyapurna" (Special/Unique) works. The revised eligibility criteria and guidelines for the said scheme have been laid down through the Government Resolutions referenced at (1) and (2). In accordance with these Government Resolutions, funds are released to Municipal Councils/Nagar Panchayats under the "Vaishishtyapurna" Scheme. As per the GR referenced at (4), administrative approval was granted to a project costing ₹43.41 crore, and ₹15 crore was already disbursed. Approval for the revised project cost and its fund release was under consideration.

Government Decision:

Under the scheme "Special Grant for Vaishishtyapurna Works to Municipal Councils," approval is granted for works worth ₹138.21 crore (Rupees One Hundred Thirty-Eight Crores Twenty-One Lakhs only) related to the Shiv Mandir area development, as per the attached detailed statement. Out of this, an amount of ₹123.21 crore (Rupees One Hundred Twenty-Three Crores Twenty-One Lakhs only) is hereby sanctioned for disbursement subject to the following terms and conditions:

2. The entire project cost will be borne 100% by the State Government. Therefore, the concerned District Collector must verify that technical sanction has been received from the competent authority for the determined works within the total sanctioned project cost, and then grant administrative approval as per the GR referenced at (2).
3. The implementing agency for the said project shall be the "Municipal Council."

4. Administrative approval shall be granted only for those works for which the cost is ₹10.00 lakhs or more as per the technical sanction. If any work is technically sanctioned for an amount less than ₹10 lakhs, such works should be grouped into a package and granted administrative approval. The said package must be tendered through "e-tendering". Splitting of this package-wise administrative sanction for issuing separate work orders shall be considered a serious irregularity, and responsibility shall lie with the concerned District Collector.
5. The District Collector must verify that the proposed works under this scheme are not being carried out under any other scheme or using the Municipal Council's own funds. In any case, duplication of work must be strictly avoided.
6. The project cost must be finalized post "e-tendering." If the cost after e-tendering exceeds the cost sanctioned via technical and administrative approval, the State Government will not provide any additional funds.
7. If the cost after e-tendering is less than the sanctioned amount, the saving (benefit) shall be refunded to the State Government. The responsibility for this lies with the Drawing and Disbursing Officer (DDO). Each work must have a minimum value of ₹10 lakh.

8. Responsibilities of the District Collector:

(a) Ensure that all works are carried out only on public land, are of public nature, and benefit the general population. Also, confirm that no private works have been approved.

(b) Ensure that the works are compliant with the city's Development Control Rules and the Development Plan.

(c) Ensure mandatory adherence to the "e-tendering" process for all works. This includes strict compliance with latest guidelines issued by PWD and Government.

(d) Ensure that the allocated funds are spent for the intended purpose, work is done with quality, and funds are spent only on approved works. Also, conduct a six-monthly review of the works undertaken under this scheme.

(e) Ensure that fund withdrawal and expenditure do not violate the Model Code of Conduct. If the code applies, funds must not be withdrawn.

(f) While spending the funds, ensure that all financial laws, procedures, and regulations are followed, and no rules or powers are breached.

(g) For road works, confirm that administrative approval hasn't already been granted under any other scheme or that such works are not already executed.

(h) Coordinate the scheduling so that proposed road works do not conflict with ongoing water supply and sewerage projects. Ensure roadwork is done only after utility work is completed.

(i) Prevent wastage of funds due to poor planning that results in new roads being dug up for water/sewerage works.

9. Responsibilities of the Implementing Agency:

(a) Ensure that no repair or maintenance works are taken up under this project.

(b) Keep before-and-after photographs of each work for record and submission if required.

(c) It is mandatory to get the project works audited by a third-party auditor.

10. The Utilization Certificates (UCs) for previously incurred expenditures under this scheme and also for funds sanctioned under this resolution must be obtained from the concerned Urban Local Body (ULB) in the prescribed format and submitted to the Accountant General (AG) office. A copy should also be sent to the Commissioner & Director, Directorate of Municipal Administration, Worli, Mumbai.

11. The funds must be utilized by 31 March 2024. After this date, the Commissioner, Directorate of Municipal Administration, Mumbai must collect the utilization certificates for all funds disbursed under the 2022-23 budget head and submit a consolidated report to the AG and to the Government regarding used and unutilized funds.
12. The District Collector, Thane is declared as the controlling officer, and the District Administration Officer, Thane is declared as the DDO (Drawing and Disbursing Officer) for the funds disbursed under this GR. They must transfer the funds to the implementing agency.
13. Administrative approval for the "Special Grant to Municipal Councils for Vaishishtyapurna Works" was given under the referenced GR (1). All the terms and conditions in that GR shall remain binding. Technical and administrative sanction must be confirmed before implementation.
14. Ensure the entire sanctioned amount is utilized by 31 March 2024. Any unspent balance after that date must be refunded to the Government along with interest.
15. The DDO must certify that 100% utilization has been made for the 2021-22 grants under this head before releasing further funds, and such UC must be submitted with the bill to the District Treasury.
16. The DDO must confirm that there are no serious audit objections from the Accountant General or internal auditors for previously released funds under this scheme. If serious objections exist, funds should not be withdrawn.
17. The funds sanctioned by the State Government should be transferred immediately to the ULB/Implementing Agency without any deductions.
18. If any of the Urban Local Bodies (ULBs), to whom funds are being disbursed under this Government Resolution, have unspent funds previously released under this budget head, then necessary action should be taken in accordance with:

    Finance Department's Government Resolution No. Sankirna-1015/CR.18/Arthopaya dated 25 August 2015, Government Resolution No. Sankirna-10.02/CR.128/Arthopaya dated 6 June 2008, and Urban Development Department's Government Resolutions No. Sankirna-1198/CR.30/N.V.004 dated 12 March 2018, 4 June 2018, 9 August 2018, 15 December 2018, 1 June 2019, 26 February 2020, 11 June 2020, 21 May 2021, and 28 March 2022.
19. The expenditure shall be debited to Demand No. F-5, Major Head 4217 – Capital Expenditure on Urban Development, 80 – General, 192 – Assistance to Municipal Councils, 00(08) – Special Grant to Municipal Councils for Vaishishtyapurna Works (Program), Subhead (4217 0603), 31 – Grants-in-aid (Non-salary), from the sanctioned provision of 2022-23.
20. This GR is issued under the powers delegated to this Department by the Finance Department vide circular No. ArthSan-2022/CR.43/Arth-3 dated 4 April 2022, subject to conditions mentioned therein. It is certified that all applicable conditions listed under Serial Nos. 1 to 10 of Appendix Sr. No. 9 of the circular have been fulfilled.
21. All other conditions laid down in Government Resolutions referenced at (1), (2), and (3) shall remain applicable.

By order and in the name of the Governor of Maharashtra,

(Shrikant Andge)
Deputy Secretary, Government of Maharashtra

Copy to:

1. Additional Chief Secretary to Hon. Chief Minister, Mantralaya, Mumbai.
2. Divisional Commissioner, Konkan
3. Commissioner & Director, Directorate of Municipal Administration, 7th Floor, Belapur Bhavan, Navi Mumbai – 400 614
4. District Collector, Thane
5. Accountant General, Maharashtra-I, Mumbai
6. Accountant General, Maharashtra-II, Nagpur
7. Pay & Accounts Officer, Mumbai
8. Joint Director, Accounts & Treasury, Computer Cell, New Administrative Building, Mumbai
9. Pay & Accounts Officer, Resident Audit Officer, Mumbai
10. Assistant Director, Directorate of Municipal Administration, Navi Mumbai – 400 614
11. Superintending Engineer, Public Works Department, Thane
12. District Administration Officer, Thane
13. Chief Officer, Ambernath Municipal Council, District Thane
14. Finance Department: Expenditure-3 / Treasury Administration-5 / ArthSan-16 / Planning Department, Mantralaya, Mumbai
15. Desk Navi-4, Urban Development Department, Mantralaya, Mumbai
16. Selected File (Navi-16), Urban Development Department, Mantralaya, Mumbai

Government Resolution No. Tirthkshe-2020/Pr.No. 111/Part-1/Navi-16, dated 16 February 2023

The attached statement pertains to the works in the jurisdiction of Ambernath Municipal Council, District Thane.

Sr. No.	Name of Work	Estimitted Cost of Civil work (in Rupees)	Estimitted Cost of Electricity + FF (in Rupees) work
1	Entrance Gate	6422193	
2	Entrance Circle & Nandi	9931292	1105126.6
3	Commercial Plaza		
A	Restaurant	16137212	2429964.
B	Soviniour Shop	17661370	2295225.5
C	Ticket Counter	10675153	1704652.67
D	Exibition Center	27816123	3594821.71
E	Theatre	35816182	1255062.41
F	Toilet / Chapal Stand	15194651	3785348.68
G	Exibition – 1	23225677	4328400.98
H	Exibition – 2	26130741	1344389.61
4	Flower shopes (18)	8227457	933709.42
5	Jalkund/ Open restaurant	10305153	2458413.8
6	Amphi Theter Shivmukh	26666136	967403.9
7	Festival Ground	10389274	10786279
8	Bhakta Nivas	145368092	
9	Ghat		
A	Bridge (Pristressed)	34959981	
B	Gate (Bridge)	4188172	
C	Ghat along ambarnath site & storm water drain	195486474	21496381.91
D	Ghat along Ulhasnagar site	197332319	24085211.58
E	Check dam, sump & pumphouse	19781967	1011381.55
10	Parking Plaza	90623076	9132235.65
11	Decorative wall Prakashnagar	20048284	1655141.93
12	Internal roads (Cobbal road) & storm water drain	58848025	5473475.8
12	TOTAL Amount	1011235004	121066154.7
	GST 18 %	182022301	21791908
	Insurance charges 0.5%	5056175	605331
	Contingency 2 & 2.5 %	20233509	3026654
	Total	1218546989	146490047.7
	Technical Sanction Fee 1.25%	15231837	1831126
	Grand Total	**1233778826**	**148321173.7**
	Total cost	**1382100000**	

Exhibit No. R-II

महाराष्ट्र शासन
नगर विकास विभाग
मंत्रालय (मुख्य इमारत), ४ था मजला,
मादाम कामा मार्ग, हुतात्मा राजगुरु चौक, मंत्रालय, मुंबई- ४०० ०३२

दुरध्वनी क्रमांक ०२२- २२७९४२०६ e-mail id: arjun.landge@nic.in

---

न्यायालयीन प्रकरण /तात्काळ

क्रमांक : न्यायाप्र-२०२५/प्र.क्र.४४/नवि-१९ दिनांक : १ जुलै, २०२५

प्रति,
मुख्याधिकारी,
अंबरनाथ नगरपरिषद,
जि. ठाणे

विषय :- मा. राष्ट्रीय हरित लवाद, पुणे येथे दाखल मूळ अर्ज क्र.२१८/२०२४ (WZ) डॉ. स्नेहल दोंडे विरुध्द महाराष्ट्र शासन व इतर

संदर्भ:- शासनपत्र समक्रमांक दि.१०.३.२०२५ , दि.३.४.२०२५ व दि.१८.६.२०२५

महोदय,

उपरोक्त विषयावरील शासनाचे संदर्भाधिन पत्र कृपया पहावे. सदर न्यायालयीन प्रकरणी प्रतिवादी क्र.१ मुख्य सचिव यांच्यावतीने मा. राष्ट्रीय हरित लवाद, पुणे येथे बाजू मांडण्यास व प्रतिज्ञापत्र दाखल करण्यास आपणांस संदर्भाधिन दि.१०.३.२०२५ च्या पत्रान्वये प्राधिकृत करण्यात आले आहे.

२. ठाणे जिल्ह्यातील वालधुनी नदी पात्रातील बांधकामाच्या अनुषंगाने डॉ. स्नेहल दोंडे यांनी मा.राष्ट्रीय हरित लवाद, पुणे येथे मूळ अर्ज क्र.२१८/२०२४ दाखल केला आहे. सदर प्रकरणी मा. मुख्य सचिव यांना प्रतिवादी क्र.१ करण्यात आले असून मुख्याधिकारी, अंबरनाथ नगरपरिषद यांना प्रतिवादी क्र.४ करण्यात आले आहे. सदर न्यायालयीन प्रकरण दि.१६.६.२०२५ रोजी सुनावणीसाठी ठेवण्यात आले होते. याप्रकरणी पुढील सुनावणी दि.१५.७.२०२५ रोजी ठेवण्यात आली असून शासन स्तरावर शपथपत्र दाखल करावयाच्या अनुषंगाने खालील मुद्यांची माहिती दि.२.७.२०२५ पर्यंत न चुकता शासनास पाठविण्यात यावी.:-

(अ) श्रीमती स्नेहल दोंडे यांनी वालधुनी नदीपात्रातील कॉंक्रीटीकरणाची कामे निष्काषित करण्याबाबत दि.१५.५.२०२४ रोजी नगरपालिकेस दिलेल्या पत्रावर काय कार्यवाही करण्यात आली,

(ब) अंबरनाथ नगरपरिषदेकरिता शिवमंदीर परिसर विकास प्रकल्पासाठी रू.१२३.२१ कोटी इतका निधी दि.१६.२.२०२३ च्या शासन निर्णयान्वये मंजूर केला आहे. सदर निधीतून कोण-कोणत्या प्रकारची

कामे हाती घेण्यात आली आहेत. सदर कामांची सद्य:स्थिती काय आहे, त्याकरीता कोण-कोणत्या प्राधिकरणांची मंजूरी घेण्यात आली होती, सदर परवानग्यांच्या प्रती पाठविण्यात याव्यात,

(क) नदीपात्रात टाकण्यात आलेल्या ढिगारे/अवशेष काढण्याच्या अनुषंगाने नगरपालिकेकडून काय कार्यवाही करण्यात येत आहे,

आपला,

(अ.ज्ञा.लांडगे)
कार्यासन अधिकारी, महाराष्ट्र शासन

Government of Maharashtra
Urban Development Department
Mantralaya (Main Building), 4th Floor
Madam Cama Road, Hutatma Rajguru Chowk,
Mantralaya, Mumbai – 400 032
Phone No.: 022-22794206 Email: arjun.landge@nic.in

Court Matter / Urgent

Ref. No.: Nyayapra-2025/PR No. 44/UD-19 **Date: 01 July, 2025**

To,
Chief Officer,
Ambernath Municipal Council

Subject: Original Application No. 218/2024 (WZ) filed before the Hon'ble National Green Tribunal, Pune
Petitioner: Dr. Snehal Donde vs. State of Maharashtra & Others
Reference: Government letters of even number dated 10.03.2025, 03.04.2025, and 18.06.2025

Sir,
Please refer to the above-mentioned subject and related government correspondence. You were authorized by the government, through the letter dated 10.03.2025, to represent Respondent No. 1 – the Chief Secretary – before the Hon'ble National Green Tribunal, Pune, and to file an affidavit in the said legal matter.

2. Dr. Snehal Donde has filed Original Application No. 218/2024 before the Hon'ble National Green Tribunal, Pune, regarding the construction activities in the Waldhuni riverbed area of Thane district. In this matter, the Chief Secretary has been made Respondent No. 1, and the Chief Officer of Ambernath Municipal Council has been made Respondent No. 4. The hearing for the case was previously scheduled on 16.06.2025. The next hearing is scheduled for 15.07.2025.

In connection with filing an affidavit at the government level, you are hereby directed to **submit the following information to the Government without fail by 02.07.2025**:

(a) What action was taken by the Municipal Council on the letter dated 15.05.2024 submitted by Mrs. Snehal Donde regarding removal of concreting works in the Waldhuni riverbed?

(b) An amount of ₹123.21 crore was sanctioned under the Government Resolution dated 16.02.2023 for the Shiv Mandir Precinct Development Project of Ambernath Municipal Council. What types of works have been undertaken from this fund? What is the current status of these works? Which authorities granted the necessary approvals for these works? Copies of the approvals should be submitted.

(c) What action has been taken by the Municipal Council regarding the removal of debris/remnants dumped in the riverbed?

Yours sincerely,

(A.G. Landge)
Desk Officer,
Government of Maharashtra

अंबरनाथ नगरपरिषद, अंबरनाथ

जा.क्र. अंनप/बांधकाम विभाग/२०२५-२६/८०२ | दि. ११ /०७/२०२५

प्रति,

कार्यासन अधिकारी,
नगरविकास विभाग (नवि-१९)
मंत्रालय, मुंबई

विषय : मा. राष्ट्रीय हरीत लवाद, पुणे येथे दाखल मुळ अर्ज क्र. २१८/२०२४ (WZ) डॉ. स्नेहल दोंडे विरुध्द महाराष्ट्र शासन व इतर

संदर्भ : आपले पत्र क्र. न्यायाप्र-२०२५/प्र.क्र. ४४/नवि-१९ दि. ०१ जुलै, २०२५

महोदय,

संदर्भाधीन पत्रान्वये वालधुनी नदी पात्रातील बांधकामाच्या अनुषंगाने डॉ. स्नेहल दोंडे यांनी दाखल केलेल्या दाव्याच्या अनुषंगाने अंबरनाथ नगरपरिषदेची माहिती खालील प्रमाणे आहे-

अ.क्र.	मुद्दा	पुर्तता
०१	श्रीम. स्नेहल दोंडे यांनी वालधुनी नदीपात्रातील कॉंक्रीटीकरणाची कामे निष्कासित करण्याबाबत दि. १५/०५/२०२४ रोजी नगरपरिषदेस दिलेल्या पत्रावर काय कार्यवाही करण्यात आली	अंबरनाथ नगरपरिषद हद्दीतील प्राचीन शिलाहारकालीन शिवमंदिराच्या समोरील नाला हा वालधुनी नदी नसून वालधुनी ओहोळ / नाला आहे, याबाबत पाटबंधारे विभागाने स्पष्ट केलेले आहे. सन १८६९ मध्ये ब्रिटिश अधिकारी ड्रॉन टेरी यांनी काढलेल्या नकाश्यात तसेच प्रचलित टोपोशिटमध्येही नाला असा उल्लेख आहे. मंदिरासमोर असलेल्या अस्व्च्छतेच्या पार्श्वभूमीवर, स्थानिक नागरिकांनी सन २०१० च्या सुमारास स्वखर्चाने सुमारे ३०० मीटर अंतरापर्यंत पीसीसी कॉंक्रीटचे काम केले होते. यानंतर, २०१५ च्या सुमारास मा. अधीक्षक पुरात्व विभाग यांची मंजूरी घेऊन १०० मीमी व्यासाच्या आरसीसी पाईपद्वारे नाल्याचे पाणी वाहतून नेण्याची व्यवस्था करण्यात आली होती परिणामी, मंदिरासमोरील परिसर अधीक स्वच्छ झाला. याशिवाय तक्रारदारांनी नमूद केलेल्या स्थळी सध्या कोणत्याही प्रकारचे नवीन कॉंक्रीटीकरण केलेले नाही हे नमूद करणे अत्यावश्यक आहे. सदर माहितीचे दस्तऐवजीकरण या पत्रासोबत जोडून सादर करण्यात येत आहे.

अ.क्र.	मुद्दा	पुर्तता
०२	अंबरनाथ नगरपरिषदेकरिता शिवमंदिर परिसर विकास प्रकल्पासाठी रु. १२३.२१ कोटी इतका निधी दि. १६/०२/२०२३ च्या शासन निर्णयान्वये मंजूर केला आहे. सदर निधीतून कोण-कोणत्या प्रकारची कामे हाती घेण्यात आली आहेत. सदर कामांची सद्यस्थिती काय आहे, त्याकरिता कोण-कोणत्या प्राधिकरणांची मंजूरी घेण्यात आली होती, सदर परवानग्यांच्या प्रती पाठविण्यात याव्यात.	**पुरातत्व विभागाची (ASI) मंजूरी प्राप्त** **१०० मी. अंतरामधील दुरुस्ती व नुतनीकरण कामे** १) अस्तित्वातील ३ रस्त्यांची दुरुस्ती करणे २) जलकुंडाची दुरुस्ती व सुशोभिकरण-२१.५ x २४.२ x २.५ मी. ३) संरक्षक भिंत व घाटाची दुरुस्ती व नुतनीकरण ४) पादचारी पुलाची दुरुस्ती व नुतनीकरण **१०० मी. अंतरापलीकडील बांधकाम स्वरुपाची कामे-** १. प्रवेशद्वार २. एंटरंस सर्कल आणि नंदी ३. पार्किंग प्लाझा ४. प्रदर्शन केंद्र ५. ॲम्पीथिएटर ६. अंतर्गत रस्ते ७. भक्त निवास ८. प्रकाशनगर संरक्षक भिंत ९. घाट १०. खेळाचे मैदान आणि शौचालये सदर कामांसाठी पुरातत्व विभाग (ASI) कार्यकारी अभियंता-लघुपाटबंधारे विभाग, महाराष्ट्र प्रदुषण नियंत्रण मंडळ (MPCB) कल्याण, जलभूवैज्ञानिक विभाग (GSDA) ठाणे यांच्याकडून आवश्यक परवानग्या प्राप्त केल्या असून, त्याच्या प्रती या पत्रासोबत जोडण्यात आलेल्या आहेत.
०३	नदीपात्रात टाकण्यात आलेल्या ढिगारे / अवशेष काढण्याच्या अनुषंगाने नगरपरिषदेकडून काय कार्यवाही करण्यात येत आहे	सद्यस्थितीत वालधुनी ओहोळामध्ये कोणतेही स्थायकि ढिगारे अथवा बांधकाम अवशेष नाहीत. मात्र पावसाळयात वाहून आलेल्या माती, लाकूड, कचरा आदी घटकांची नियमितपणे नगरपरिषदेमार्फत स्वच्छता केली जाते.

मा. मुख्याधिकारी यांचे मान्यतेने

अंबरनाथ नगरपरिषद अंबरनाथ

(राजेश तडवी)
शहर अभियंता
अंबरनाथ नगरपरिषद.

कार्यालय : टिळक पथ, के.बी रोड, अंबरनाथ (प.), ता.अंबरनाथ, जि. ठाणे. पिन कोड. ४२१५०१
Website www.ambarnathcouncil.net
E-Mail chiefofficerambarnath@gmail.com ambarnathcouncil@gmail.com
Phone No. 0251-2682353 / 18002331106

AMBARNATH MUNICIPAL COUNCIL

Ltr. No. AMC/PWD/2025-26/ **Date : /07/2025**

To,
The Desk Officer,
Urban Development Department (UD-19),
Mantralaya, Mumbai.

Subject: Original Application No. 218/2024 (WZ) filed by Dr. Snehal Donde vs. State of Maharashtra & Others before the Hon'ble National Green Tribunal, Pune.

Reference: Your letter No. Nyayapra-2025/PR No. 44/UD-19 Dated 01 July, 2025

Respected Sir,

With reference to your above-mentioned letter regarding the claim filed by Dr. Snehal Donde concerning the construction within the WalDhuni riverbed, the information from Ambernath Municipal Council is as follows:

Sr. No.	Issue	Response
01	What action was taken by the Municipal Council on the letter dated 15/05/2024 submitted by Dr. Snehal Donde requesting removal of concreting works in the Waldhuni riverbed?	The drain in front of the ancient Shilahara-era Shiv Mandir in Ambernath Municipal Council jurisdiction is not the Waldhuni River but a stream / nalla, as clarified by the Irrigation Department. The same is recorded in the 1869 map drawn by British officer Drawn Terry as well as in the current Toposheet. In the backdrop of poor sanitation near the temple, around 2010, local citizens voluntarily constructed around 300 meters of PCC concrete drain at their own expense. Later, around 2015, with the approval of the Superintendent, Archaeology Department, an RCC pipe (100 mm diameter) was installed to redirect the drain water. As a result, cleanliness in front of the temple improved significantly. It is essential to note that no new concreting work has been carried out at the mentioned site as alleged by the complainant. Documentation related to the above is enclosed with this letter.

02	A fund of ₹123.21 crore was sanctioned on 16/02/2023 for the Shiv Mandir precinct development project for Ambernath Municipal Council. What works have been undertaken under this fund? What is the current status of these works? What approvals were obtained, and copies of such approvals may be submitted?	Approvals obtained from the Archaeological Survey of India (ASI). Works within 100 meters: 1) Repair of existing 3 roads, 2) Restoration and beautification of Jalakund (21.5 x 24.2 x 2.5 m), 3) Restoration and renovation of protective wall and ghat, 4) Restoration and renovation of pedestrian bridge. Works beyond 100 meters: 1. Entrance gate, 2. Entrance circle and Nandi, 3. Parking plaza, 4. Exhibition centre, 5. Amphitheatre, 6. Internal roads, 7. Devotee lodging, 8. Lighted protective wall, 9. Ghat, 10. Playground and toilets. Required approvals obtained from ASI, Executive Engineer – Minor Irrigation Dept., Maharashtra Pollution Control Board (MPCB) Kalyan, Groundwater Survey and Development Agency (GSDA) Thane. Copies of the approvals are enclosed herewith.
03	What action is being taken by the Municipal Council regarding removal of debris/remains dumped in the riverbed?	Currently, there are no permanent debris or construction remnants in the Waldhuni stream. However, regular cleaning is undertaken by the Municipal Council to remove silt, wood, garbage, and other elements carried by rainwater.

With approval of the Hon'ble Chief Officer,

(Rajesh Tadvi)
City Engineer
Ambernath Municipal Council

Exhibit No. R-III

९६९

Form IV

(See Rules 12)

GRANT OF PERMISSION FOR UNDERTAKING CONSTRUCTION/ RECONSTRUCTION/ RENOVATION IN THE REGULATED AREA OF THE PROTECTED MONUMENT/ARCHAEOLOGICAL SITE REMAINS DECLARED AS OF NATIONAL IMPORTANCE UNDER THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1958.

Whereas, **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane,** has applied for permission for **(Construction of Public utilites Building Proposed on Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane)** in the regulated area near adjoining **"Shiv Temple of Ambarnath"** at **Ambernath** district **Thane,** state **Maharashtra** and has undertaken to observe the provision of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and rules made there under, I, **Dr. K. Lourdusamy, Competent Authority, Maharashtra State,** do hereby grant this permission on the basis of the recommendation of the National Monument Authority, New Delhi in 392nd in the meeting held on 23rd May 2023 vide letter No. 2-17/1272/2023-NOC/NMA dated 01/06/2023 under sub rule 12 of rule 7 of the said **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane** in the area indicated in red outline on the plan attached hereto.

COMPETENT AUTHORITY MAHARASHTRA REGIONAL DIRECTOR (WR), MUMBAI

The permission is granted for Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane for construction of Public Utilities (Bhakta Niwas).

Sl No.	Details of work	Number of Stories	Height (Including)
1.	Bhakta Niwas	GF+1	7.50 mtr

The applicant should follow the local building bye-laws while constructing the building.

The Competent Authority or Superintending Archaeologist or his representative might visit the site upon the commencement of the work.

1. No construction should be done in the prohibited area of the protected monument.
2. As soon as the work of construction is completed, the same should be communicated to this office on priority basis so that inspection may be under taken.
3. Any violation of provision of Ancient Monuments and Archaeological Sites and Remains (Amendment & validation) Act, 2010 and the conditions of this permission will lead to cancellation of this permission and prosecution in the appropriate court of law. Any failure to comply with the conditions of permission shall be dealt with in accordance with rules 19.
4. This permission is subject to the applicant obtaining required clearances / NOC's from other relevant department / agencies.

The permission is non-transferable and it shall be valid for a period of **three years** commencing with date of **14th June 2023**.

(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

Competent Authority for Maharashtra & Regional Director Archaeological Survey of India Western Region, Sion Fort, Sion (E), Mumbai - 400022

COMPETENT AUTHORITY MAHARASHTRA REGIONAL DIRECTOR (WR) ASI, MUMBAI

F.No.-1/1668/CA-MH/2022- Ambarnath Municipal Council -356
Date - 14/06/2023

14 JUN 2023

The Administrator/Chief Officer,
Ambarnath Municipal Council,
Tilak Path, Station Road,
Ambarnath (W) 421505, Dist-Thane.

Copy to:-

1. The Member Secretary, National Monuments Authority, Ministry of Culture. 24 Tilak Marg, New Delhi-110 001.
2. Director General, Archaeological Survey of India, Dharohar Bhavan, 24, Tilak Marg, New Delhi-110001.
3. The Superintending Archaeologist, ASI, Mumbai Circle, Mumbai for information and necessary action; with a request to instruct the conservation assistant to visit the site periodically and to report if any terms & conditions are violated by the party.
4. The District Collector, Collector Office Mumbai.
5. The Municipal Commissioner, Municipal Council, Mumbai.
6. The Sub Circle in-charge, Mumbai, for information and necessary action.

S/d
(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

१८८

Form IV
(See Rules 12)

GRANT OF PERMISSION FOR UNDERTAKING CONSTRUCTION/ RECONSTRUCTION/ RENOVATION IN THE REGULATED AREA OF THE PROTECTED MONUMENT/ARCHAEOLOGICAL SITE REMAINS DECLARED AS OF NATIONAL IMPORTANCE UNDER THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1958.

Whereas, **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath. (W) 421505, Dist-Thane,** has applied for permission for **(Construction of Public utilites Building Proposed on Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane)** in the regulated area near adjoining **"Shiv Temple of Ambarnath"** at **Ambernath** district **Thane,** state **Maharashtra** and has undertaken to observe the provision of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and rules made there under, I, **Dr. K. Lourdusamy, Competent Authority, Maharashtra State,** do hereby grant this permission on the basis of the recommendation of the National Monument Authority, New Delhi in 392nd in the meeting held on 23rd May 2023 vide letter No. 2-17/1272/2023-NOC/NMA dated 01/06/2023 under sub rule 12 of rule 7 of the said **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane** in the area indicated in red outline on the plan attached hereto.

COMPETENT AUTHORITY MAHARASHTRA REGIONAL DIRECTOR (WR), ASI, MUMBAI

The permission is granted for Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane for construction of Public Utilities (Ghat Structure, Jyotirling & Ganlok).

Sl No.	Details of work	Floor area details	Height (Excluding)	Height (Including)	Basement
1.	Construction of Ghat structure, Jyotirling and Ganlok	12nos. Jyotirling, 2.97sqm each 08nos. Ganlok 2.97sqm each	Jyotirling - 2.00mt Ganlok – 2.00mt	Jyotirling - 3.2mt Ganlok - 3.15mt	Foundation depth 1.5mt
2.	Boundary wall	101.93RMT	Boundary Wall 3.15mt	Boundary Wall 3.15mt	Foundation depth 1.5mt
	Specification of Work: For Ghat and boundary wall i. Filling and Leveling with compacted earth ii. 50mm Thick Screed iii. 100mm Thick Black Basalt iv. Foundation in precast Concrete v. 300mm Thick precast concrete wall				

The applicant should follow the local building bye-laws while constructing the building.

The Competent Authority or Superintending Archaeologist or his representative might visit the site upon the commencement of the work.

2. As soon as the work of construction is completed, the same should be communicated to this office on priority basis so that inspection may be under taken.
3. Any violation of provision of Ancient Monuments and Archaeological Sites and Remains (Amendment & validation) Act, 2010 and the conditions of this permission will lead to cancellation of this permission and prosecution in the appropriate court of law. Any failure to comply with the conditions of permission shall be dealt with in accordance with rules 19.
4. This permission is subject to the applicant obtaining required clearances / NOC's from other relevant department / agencies.

The permission is non-transferable and it shall be valid for a period of **three years** commencing with date of **14th June 2023.**

14/6/2023

(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

Competent Authority for Maharashtra
&
Regional Director
Archaeological Survey of India
Western Region, Sion Fort,
Sion (E), Mumbai - 400022

COMPETENT AUTHORITY MAHARASHTRA ★ REGIONAL DIRECTOR (WR) ASI, MUMBAI

No. -1/1663/CA-MH/2022- Ambarnath Municipal Council - 378
Date – 14/06/2023

To,

The Administrator/Chief Officer,
Ambarnath Municipal Council,
Tilak Path, Station Road,
Ambarnath (W) 421505, Dist-Thane.

Copy to:-

1. The Member Secretary, National Monuments Authority, Ministry of Culture. 24 Tilak Marg, New Delhi-110 001.
2. Director General, Archaeological Survey of India, Dharohar Bhavan, 24, Tilak Marg, New Delhi-110001.
3. The Superintending Archaeologist, ASI, Mumbai Circle, Mumbai for information and necessary action; with a request to instruct the conservation assistant to visit the site periodically and to report if any terms & conditions are violated by the party.
4. The District Collector, Collector Office Mumbai.
5. The Municipal Commissioner, Municipal Council, Mumbai.
6. The Sub Circle in-charge, Mumbai, for information and necessary action.

Sd/-
(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

9269

Form IV

(See Rules 12)

GRANT OF PERMISSION FOR UNDERTAKING CONSTRUCTION/ RECONSTRUCTION/ RENOVATION IN THE REGULATED AREA OF THE PROTECTED MONUMENT/ARCHAEOLOGICAL SITE REMAINS DECLARED AS OF NATIONAL IMPORTANCE UNDER THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1958.

Whereas, **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane,** has applied for permission for **(Construction of Public utilites Building Proposed on Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane)** in the regulated area near adjoining **"Shiv Temple of Ambarnath"** at **Ambernath** district **Thane,** state **Maharashtra** and has undertaken to observe the provision of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and rules made there under, I, **Dr. K. Lourdusamy, Competent Authority, Maharashtra State,** do hereby grant this permission on the basis of the recommendation of the National Monument Authority, New Delhi in 392nd in the meeting held on 23rd May 2023 vide letter No. 2-17/1272/2023-NOC/NMA dated 01/06/2023 under sub rule 12 of rule 7 of the said **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane** in the area indicated in red outline on the plan attached hereto.

COMPETENT AUTHORITY MAHARASHTRA REGIONAL DIRECTOR (WR), MUMBAI

The permission is granted for Reservation No. 169,171,172, near Temple Premises, Ambarnath, Thane for construction of Public Uti (Bhakta Niwas).

Sl No.	Details of work	Number of Stories	Height (Including)
1.	Bhakta Niwas	GF+1	7.50 mtr

The applicant should follow the local building bye-laws while constructing the building.

The Competent Authority or Superintending Archaeologist or his representative might visit the site upon the commencement of the work.

1. No construction should be done in the prohibited area of the protected monument.
2. As soon as the work of construction is completed, the same should be communicated to this office on priority basis so that inspection may be under taken.
3. Any violation of provision of Ancient Monuments and Archaeological Sites and Remains (Amendment & validation) Act, 2010 and the conditions of this permission will lead to cancellation of this permission and prosecution in the appropriate court of law. Any failure to comply with the conditions of permission shall be dealt with in accordance with rules 19.
4. This permission is subject to the applicant obtaining required clearances / NOC's from other relevant department / agencies.

The permission is non-transferable and it shall be valid for a period of **three years** commencing with date of **14th June 2023**.

(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)
Competent Authority for Maharashtra & Regional Director Archaeological Survey of India Western Region, Sion Fort, Sion (E), Mumbai - 400022

F.No. 1/1669/CA-MH/2022- Ambarnath Municipal Council - 356
Date - 14/06/2023
14 JUN 2023

COMPETENT AUTHORITY MAHARASHTRA REGIONAL DIRECTOR (WR) ASI, MUMBAI

To,
The Administrator/Chief Officer,
Ambarnath Municipal Council,
Tilak Path, Station Road,
Ambarnath (W) 421505, Dist-Thane.

Copy to:-

1. The Member Secretary, National Monuments Authority, Ministry of Culture. 24 Tilak Marg, New Delhi-110 001.
2. Director General, Archaeological Survey of India, Dharohar Bhavan, 24, Tilak Marg, New Delhi-110001.
3. The Superintending Archaeologist, ASI, Mumbai Circle, Mumbai for information and necessary action; with a request to instruct the conservation assistant to visit the site periodically and to report if any terms & conditions are violated by the party.
4. The District Collector, Collector Office Mumbai.
5. The Municipal Commissioner, Municipal Council, Mumbai.
6. The Sub Circle in-charge, Mumbai, for information and necessary action.

S/d
(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

903

Form IV
(See Rules 12)

GRANT OF PERMISSION FOR UNDERTAKING CONSTRUCTION/ RECONSTRUCTION/ RENOVATION IN THE REGULATED AREA OF THE PROTECTED MONUMENT/ARCHAEOLOGICAL SITE REMAINS DECLARED AS OF NATIONAL IMPORTANCE UNDER THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1958.

Whereas, **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane,** has applied for permission for **(Construction of Public utilites Building Proposed on Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane)** in the regulated area near adjoining **"Shiv Temple of Ambarnath"** at **Ambernath** district **Thane,** state **Maharashtra** and has undertaken to observe the provision of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and rules made there under, I, **Dr. K. Lourdusamy, Competent Authority, Maharashtra State**, do hereby grant this permission on the basis of the recommendation of the National Monument Authority, New Delhi in 392nd in the meeting held on 23rd May 2023 vide letter No. 2-17/1272/2023-NOC/NMA dated 01/06/2023 under sub rule 12 of rule 7 of the said **The Administrator/Chief Officer, Ambarnath Municipal Council, Ambarnath Municipal Council, Tilak Path, Station Road, Ambarnath (W) 421505, Dist-Thane** in the area indicated in red outline on the plan attached hereto.

The permission is granted for Reservation No. 169,171,172, near Shiv Temple Premises, Ambarnath, Thane for construction of Public Utilities (Ghat Structure, Jyotirling & Ganlok).

Sl No.	Details of work	Floor area details	Height (Excluding)	Height (Including)	Basement
1.	Construction of Ghat structure, Jyotirling and Ganlok	12nos. Jyotirling, 2.97sqm each 08nos. Ganlok 2.97sqm each	Jyotirling - 2.00mt Ganlok – 2.00mt	Jyotirling - 3.2mt Ganlok - 3.15mt	Foundation depth 1.5mt
2.	Boundary wall	101.93RMT	Boundary Wall 3.15mt	Boundary Wall 3.15mt	Foundation depth 1.5mt
	Specification of Work: For Ghat and boundary wall i. Filling and Leveling with compacted earth ii. 50mm Thick Screed iii. 100mm Thick Black Basalt iv. Foundation in precast Concrete v. 300mm Thick precast concrete wall				

The applicant should follow the local building bye-laws while constructing the building.

The Competent Authority or Superintending Archaeologist or his representative might visit the site upon the commencement of the work.

1. No construction should be done in the prohibited area of the protected monument.
2. As soon as the work of construction is completed, the same should be communicated to this office on priority basis so that inspection may be under taken.
3. Any violation of provision of Ancient Monuments and Archaeological Sites and Remains (Amendment & validation) Act, 2010 and the conditions of this permission will lead to cancellation of this permission and prosecution in the appropriate court of law. Any failure to comply with the conditions of permission shall be dealt with in accordance with rules 19.
4. This permission is subject to the applicant obtaining required clearances / NOC's from other relevant department / agencies.

The permission is non-transferable and it shall be valid for a period of **three years** commencing with date of **14th June 2023.**

(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

Competent Authority for
Maharashtra
&
Regional Director
Archaeological Survey of India
Western Region, Sion Fort,
Sion (E), Mumbai - 400022

COMPETENT AUTHORITY MAHARASHTRA ★ REGIONAL DIRECTOR (WR), ASI, MUMBAI ★

F.No. –1/1663/CA-MH/2022- Ambarnath Municipal Council - 363
Date – 14/06/2023

14 JUN 2023

The Administrator/Chief Officer,
Ambarnath Municipal Council,
Tilak Path, Station Road,
Ambarnath (W) 421505, Dist-Thane.

Copy to:-

1. The Member Secretary, National Monuments Authority, Ministry of Culture. 24 Tilak Marg, New Delhi-110 001.
2. Director General, Archaeological Survey of India, Dharohar Bhavan, 24, Tilak Marg, New Delhi-110001.
3. The Superintending Archaeologist, ASI, Mumbai Circle, Mumbai for information and necessary action; with a request to instruct the conservation assistant to visit the site periodically and to report if any terms & conditions are violated by the party.
4. The District Collector, Collector Office Mumbai.
5. The Municipal Commissioner, Municipal Council, Mumbai.
6. The Sub Circle in-charge, Mumbai, for information and necessary action.

s/d
(Dr. K. Lourdusamy)
Competent Authority (Maharashtra)

Exhibit No. R-IV

754

कार्यकारी अभियंता ठाणे पाटबंधारे विभाग, कळवा (ठाणे)
मध्यवर्ती कारागृह विद्यालयासमोर, जुना मुंबई-पुणे महामार्ग, कळवा (ठाणे) ४००६०५
दूरध्वनी क्रमांक :- ०२२-२५३००१६४
फॅक्स :- ०२२-२५३७९७४६
Email:-eetmidkalwa@gmail.com

जा. क्र. ठापावि/प्रशा-४/ 3599 /२०२२
दिनांक : 22/09/2022

प्रति,

प्रशासक,
अंबरनाथ नगरपरिषद,
अंबरनाथ.

विषय-: विकास योजना अंबरनाथ जि.ठाणे
प्राचिन शिवमंदिर व सभोवतालचा परिसर विकसित करणे बाबत.

संदर्भ:- १. अंबरनाथ नगरपरिषद, अंबरनाथ यांचे पत्र जा.क्र.अंनप/नरवि/२०२२-२३/६९२ दि. ०२/०८/२०२२

२. उपविभागीय कार्यालयाचे पत्र जा.क्र.पाउवि/प्रशा-२/८४९ दि. २०/०९/२०२२

उपरोक्त विषयान्वये संदर्भिय पत्रान्वये अंबरनाथ शहरातील प्राचिन शिव मंदिर व सभोताळचा परिसर विकसित करणे करीता प्राचिन शिवमंदिर लगत असणाऱ्या वालधुनी नाला /नदी च्या असणाऱ्या प्रवाहि जलस्त्रोतावर घाट बांधणे करीता या विभागाची ना-हरकत मिळणे बाबत अर्ज प्राप्त झाला आहे.

सदर अर्जाची छाननी करणेकरीता विभागाचे प्रतिनिधी श्री कि. बोडके, उपविभागीय अभियंता व श्री अ.वा.जोशी, कनिष्ठ अभियंता यांनी दिनांक १९/०९/२०२२ रोजी अंबरनाथ नगर परिषदेमधील नगर रचना विभागाचे नगररचनाकार श्री. गौतम व सहाय्यक नगररचनाकार श्री. ताराणी यांचे समवेत प्रत्यक्ष स्थळ पहाणी केली, त्याचा अहवाल खालील प्रमाणे आहे.

प्रत्यक्ष जागेवर प्राचिन शिवमंदिरा लगत वालधुनी नाला / नदी चा जलप्रवाह असून सदर नाला /नदी अधिसुचित नाही. तसेच याबाबत निळी पूररेषा व लाल पूररेषा बाबत सर्वेक्षण करण्यात आलेले नाही. तसेच शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२०१८)/सि.व्य.(महसूल) दि. ०३/०५/२०१८ अन्वये जलसंपदा विभागाचे कार्यक्षेत्र नदी किनारी पूररेषेची आखणी करणे इतपतच मर्यादित असल्याने निषिध्द क्षेत्रातील व नियंत्रित क्षेत्रातील सार्वजनिक हिताच्या दृष्टी अपरिहार्य व आवश्यक कामाना जलसंपदा विभागाच्या ना-हरकत प्रमाणपत्राची आवश्यकता राहणार नाही. त्याबाबतचा निर्णय स्थानिक स्वराज्य संस्था यांनी घ्यावयाचा आहे.

हे आपले माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.
स्थळप्रत का. अ. यांनी मान्य केला आहे.

सोबत:- वरिलप्रमाणे

उपकार्यकारी अभियंता
ठाणे पाटबंधारे विभाग
काळवा ठाणे

मुख्याधिकारी कार्यालय
...४७६९... दिनांक : २८/९/२२

प्रशासकीय अधिकारी

उपमुख्याधिकारी
अतिरिक्त मुख्याधिकारी

Executive Engineer, Thane Irrigation Division, Kalwa (Thane)

Opposite Sahakar Vidyalaya, Old Mumbai-Pune Highway, Kalwa (Thane) 400 605

Ref. No.: Thane Irrigation/Adm-4/3511/2022 Date: 22/09/2022

To,
The Administrator,
Ambarnath Municipal Council

Subject : Development Plan – Ambarnath, District Thane
Development of the ancient Shiva temple and its surrounding premises.

Reference:

1. Ambarnath Municipal Council Letter No. ANP/TP/2022-23/692 dated 02/08/2022
2. Sub-Divisional Office Letter No. PAUVI/ADM-2/849 dated 20/09/2022

With reference to the above subject and cited letters, an application has been received seeking No Objection Certificate (NOC) from this department for the construction of a ghat (steps/platform) on the flowing water source of the Valdhuni stream/river adjacent to the ancient Shiva temple in Ambarnath, as part of the development of the temple premises.

For scrutiny of the said application, departmental representatives Mr. K. Bodke, Sub-Divisional Engineer, and Mr. A.V. Joshi, Junior Engineer, conducted a site visit on 19/09/2022 along with Mr. Gautam, Town Planner, and Mr. Tarani, Assistant Town Planner from the Town Planning Department of Ambarnath Municipal Council. Their site inspection report is as follows:

At the actual site, a water stream of the Valdhuni stream/river flows adjacent to the ancient Shiva temple. This stream/river is **not notified**, and no flood line demarcation (Blue Line or Red Line) has been surveyed in the said area.

As per Government Circular No. Poorni-2018/(182/2018)/SIVYA (Revenue) dated 03/05/2018, the jurisdiction of the Water Resources Department is **limited only to the demarcation of flood lines** along riverbanks. Therefore, for **essential and unavoidable public interest works** in non-notified and controlled areas, there is **no requirement for a No Objection Certificate (NOC)** from the Water Resources Department. The decision in such cases must be taken by the respective **local self-government body**.

This is submitted for your information and further necessary action.

Note: The site inspection has been approved by the competent authority.

Enclosure: As above

Deputy Executive Engineer
Thane Irrigation Division
Kalwa, Thane

महाराष्ट्र प्रदुषण नियंत्रण मंडळ

प्रादेशिक कार्यालय, कल्याण

फोन नं : ०२५१२३१०१६७/०२५१-२३१०२१२
फॅक्स नं : ०२५१-२३१०१९२
वेबसाइट :www.mpcb.gov.in
ईमेल : rokalyan@mpcb.gov.in

"आपली सेवा आमचे कर्तव्य"

सिध्दीविनायक संकूल ३ व ४ मजला
ओक बागेजवळ, स्टेशन रोड
कल्याण (पश्चिम) जि-ठाणे
पिन नं: ४२१ ३०१

जा.क्र:मप्रनि/प्राकाक - ४७२ दिनांक :१६/१२/२०२२

प्रति,
प्रशासक,
अंबरनाथ नगरपरिषद,
ता. अंबरनाथ, जि.ठाणे,

विषय : विकास योजना अंबरनाथ, जि. ठाणे — प्राचीन शिवमंदिर व सभोवतालच्या परिसर विकसित करणेबाबत.

संदर्भ : आपले पत्र क्र. अंनप/बांधकाम विभाग/२०२२-२३/७३८, दिनांक ०२/१२/२०२२.

महोदय,

उपरोक्त संदर्भांकित विषयानुसार आपणांस कळविण्यात येते की, परिसर विकसित करण्याच्या प्रकल्पाला मप्रनि मंडळाकडून ना हरकत प्रमाणपत्राची आवश्यकता राहणार नाही. तथापी, घरगुती सांडपाणी प्रक्रिया या परिसरामध्ये उभारल्याचे नियोजन असल्यास घरगुती सांडपाणी प्रक्रिया यंत्रणा उभारण्याकरीता मप्रनि मंडळाचे संमतीपत्र घेणे आवश्यक आहे.

आपल्या माहितीसाठी सादर.

आपला विश्वासू,

प्रादेशिक अधिकारी, कल्याण

प्रत :
उप-प्रादेशिक अधिकारी, मप्रनि मंडळ, कल्याण-२

Maharashtra Pollution Control Board

Regional Office, Kalyan

Ref. No.: MPCB/ROK-472 **Date: 16/12/2022**

To,
The Administrator,
Ambernath Municipal Council,
Tal. Ambernath, Dist. Thane

Subject: Development Plan for Ambernath, Dist. Thane – Regarding Development of the Ancient Shiv Mandir and Surrounding Premises.

Reference: Your letter No. AMC/PWD/2022-23/738 dated 02/12/2022

Sir,

With reference to the above-mentioned subject, you are hereby informed that **no objection certificate (NOC)** from the Maharashtra Pollution Control Board (MPCB) will **not be required** for the proposed development of the said premises.

However, if there is a plan to establish a **domestic sewage treatment system** within the area, then it will be **mandatory to obtain consent** from MPCB for the installation of such a system.

Submitted for your information.

Yours faithfully,

Regional Officer, Kalyan

Copy to:
Deputy Regional Officer, MPCB, Kalyan-2

९५८

Exhibit No. R-V

वरिष्ठ भूवैज्ञानिक कार्यालय,
भूजल सर्वेक्षण आणि विकास यंत्रणा, ठाणे
५ वा मजला, नियोजन भवन, जिल्हाधिकारी कार्यालय, ठाणे ४००६०१
दुरध्वनी क्र. ०२२-२५३३३१०९ email-gsdasgthane@gmail.com

कॅच द रेन

जा. क्र. वभूवै/भूसविय/ठाणे/तां/नोटीस/३८ए/२०२४ दिनांक -१७/०५/ २०२४

प्रति,

उपसंचालक (संविक),
भूजल सर्वेक्षण आणि विकास यंत्रणा,
महाराष्ट्र राज्य, पुणे.

विषय- १. Complaint against Mr. Rasal, the CEO of Ambernath Municipal council for illegally concretizing the Waldhuni River's Bed situated at Ancient Shiv Mandir, Ambernath west,
२.Requesting immediate legal action against Mr. Rasal and MP Dr. Shrikant Shinde for damaging Natural Property.
३.Immediate deconeretization of Waldhuni River in it's natural form.

संदर्भ- मा. उपसंचालक (संविक), भूजल सर्वेक्षण आणि विकास यंत्रणा, महाराष्ट्र राज्य, पुणे दिनांक ०४/०४/२०२४

महोदय,

उपरोक्त संदर्भीय पत्रान्वये Adv. Sarita Purshottam Khanchandani (Advocate Bombay High Court) यांनी वालधुनी नदीवर अनाधिकृत बांधकाम झाल्याबद्दल मुख्य अधिकारी, अंबरनाथ नगरपरिषद यांचे विरूद्ध निर्गमित केलेल्या Legal Notice-२ प्राप्त झाली. सदरील नोटीसनुसार अनाधिकृत बांधकाम झालेल्या ठिकाणी प्रत्यक्ष भेट देऊन सर्वेक्षण करण्यात आले असून सर्वेक्षणाचा अहवाल आपल्या माहितीस्तव सोबत सादर करण्यात येत आहे.

आपल्या माहितीस्तव सविनय सादर.

आपली विश्वासू

(मृ. ओ. लोखंडे)
प्र. वरिष्ठ भूवैज्ञानिक,
भूजल सर्वेक्षण आणि विकास यंत्रणा,
ठाणे

प्रत-

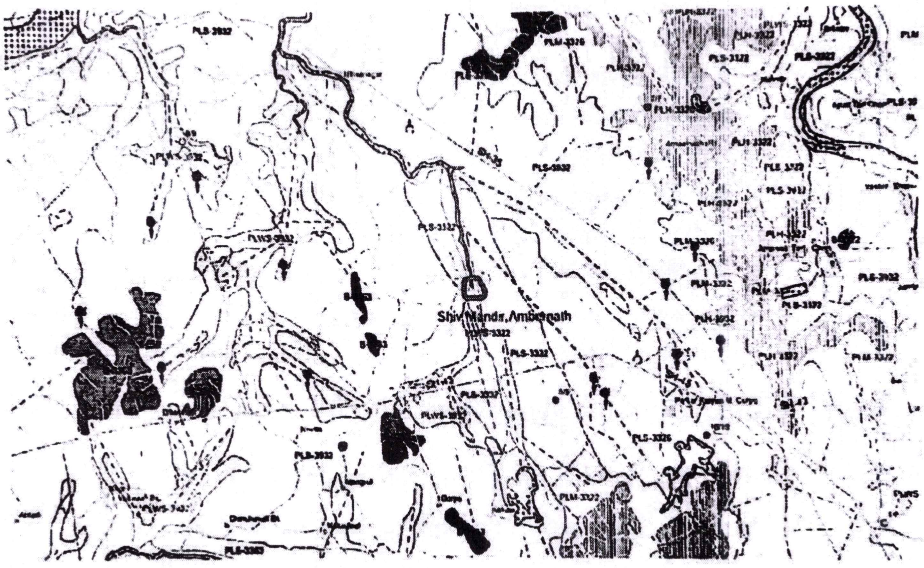
१ . उपसंचालक, भूजल सर्वेक्षण आणि विकास यंत्रणा, कोकण विभाग, नवी मुंबई. यांना माहितीस्तव सविनय सादर

२. Adv. Sarita Purshottam Khanchandani (Advocate Bombay High Court) यांना माहितीस्तव सविनय सादर

Concretization the Waldhuni River bed ,at Ancient Shiv Mandir,Ambernath West

As per letter the reference 1, a legal notice-2 issued against CEO Ambernath Municiple corporation regarding illegally concretizing the waldhuni river bed situated at Ancient Shiv Mandir,Ambernath west. As per ref letter no.2,in accordance with the points mentioned in the notice, the details are as given below.

Brief information of the location is given below



Location- Waldhuni River bed ,Shiv temple Ambernath,Taluka

Ambernath,Dist Thane

Survey of India Toposheet no-47E/4 Quadrant- C1

Co-ordinates-19°11'54.90''N, 73 ° 10'36.45''E

Watershen no.- WF 37

Stage of Development Category-Safe

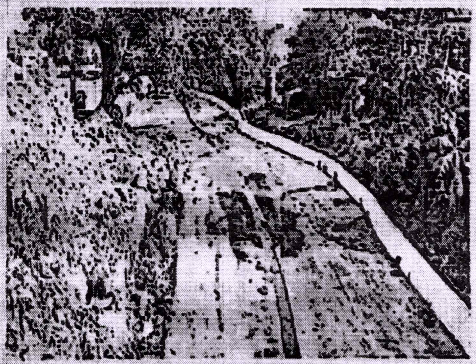
Rock Type- Deccan Basalt

Aquifer-Shallow

Average Rainfall(mm)- 2060.60mm

Introduction-The area is slightly undulating with moderate and gentle slope and moderate drainage network. The waldhuni river which is tributary of Ulhas river is flows towards North direction and seasonal in condition.The area is covered with Deccan Basalt.As per Groundwater prospects Map , hydrogeomorphic unit of the investigated area in PSL(Plateau slightly dissected).Geological Sequence /rock type is Basalt. The yield of the range of wells is 15-25 cu.mtr/day. Homogeneity in the unit and success rate of wells is poor.

Hydrogelogical Survey-To study the point no.06 " Compromised Groundwater Recharge" hydro-geological survey was carried out at the proposed site in the presence of concern persons from Ambernath Nagar Parishad,Water supply department, Shri.Sunil Jadhav Deputy Engineer, Shri . Rajesh Tadvi Sectional Engineer and Shri.Vikram Dhotre Site Engineer.According to the received information Concretization of the river was done in 2015.The said construction is approximately 200 mt.long and 25 mt. wide.



During the survey, the stream and the surrounding area have been inspected,There are two dugwells on the bank of the river and in the temple area and both the dugwells are perennial(Water level 2.50 and 3.40 mtr resp.).There is also a borewell backside of Devi mandir which is not in use due to lack of/insufficient water from last few days. Apart from these no other groundwater sources found around temple and surrounding area. Ground water occurs under both phreatic and semiconfined condition. . Dug well generally tap the weathered, jointed and fractured zones of the basaltic aquifers. According to the received information from Water supply Dept. Water is supplied by Maharashtra Jeevan Pradhikaran.Similarly the waste water of the surrounding area is discharged into the Waldhuni stream. As the rock is not exposed due to concretization. Near and

upstream side of the stream, basalt rock is exposed/found, which is hard and massive .Soil mix with weathered material thickness 0.30 near stream .Water retaining wall has been built towards upstream sides .Due to the concretization in the stream, it is difficult to study the recharge conditions.

Recommendation- On the basis of field, hydrogeological conditions, geological setup, existing structure, Groundwater Prospects Map, dug well observation & considering annual rainfall, it is suggested to implement Recharge Shaft in concretization area of river to increase recharge of rainwater. However ,if Recharge structure are implemented in the concretized area of stream,it will help in natural groundwater recharge during monsoon,as the monsoon rainfall is the sole source of natural recharge to the ground water regime. Recharge structure had to be done for storm water drain. But ensure that waste water does not seep in while recharging as it could contaminate groundwater.

Senior Geologist

GSDA,Thane

Office of the Senior Hydrogeologist
Groundwater Surveys and Development Agency, Thane
5th Floor, Niyojan Bhavan, Collector Office, Thane – 400 601

Ref. No.: VBhuVai/BhuSaviya/Thane/Tech/Notice/389/2024 Date: 17/05/2024

To,
Deputy Director (Tech.),
Groundwater Surveys and Development Agency,
Maharashtra State, Pune

Subject:
1. Complaint against Mr. Rasal, the CEO of Ambernath Municipal Council, for illegally concretizing the Waldhuni riverbed near the Ancient Shiv Mandir, Ambernath (West).
2. Request for immediate legal action against Mr. Rasal and MP Dr. Shrikant Shinde for damaging natural property.
3. Urgent request for restoring Waldhuni River to its original natural form.

Reference: Letter dated 04/04/2024 from the Deputy Director (Tech.), Groundwater Surveys and Development Agency, Maharashtra State, Pune.

Respected Sir,

With reference to the above-mentioned letter, a Legal Notice-2 has been received from *Adv. Sarita Purshottam Khanchandani* (Advocate, Bombay High Court) against the Chief Officer of Ambernath Municipal Council for alleged unauthorized construction on Waldhuni River.

As per the said notice, a site visit and survey of the location where unauthorized construction is reported has been conducted. The survey report is hereby submitted for your kind information.

Yours sincerely,

(Mr. O. Lokhande)
Senior Hydrogeologist,
Groundwater Surveys and Development Agency,
Thane

Copy to:

1. Deputy Director, Groundwater Surveys and Development Agency, Konkan Division, Navi Mumbai – for kind information.
2. *Adv. Sarita Purshottam Khanchandani* (Advocate, Bombay High Court) – for kind information.